

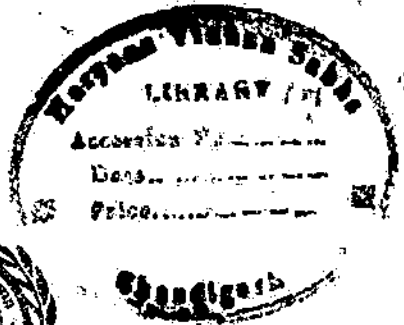
# COMMITTEES

*At US Lib. Capital*

2000-2001

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(A REVIEW.)



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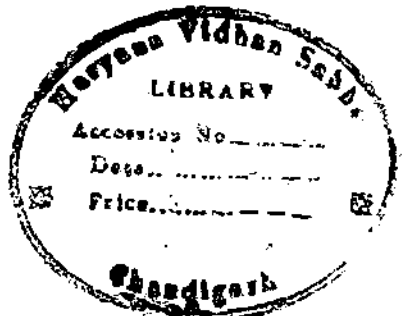
HARYANA VIDHAN SABHA SECRETARIAT  
CHANDIGARH

2001

**PREFACE.**

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha for the year 2000-2001:—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates .
4. Committee on the Welfare of Schedules Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee of Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.



CHANDIGARH:

SUMIT KUMAR,  
Secretary.

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6.	Committee on Subordinate Legislation.	70-78
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## PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2000-2001 was nominated by the Hon'ble Speaker in pursuance to the motion moved and passed by the Haryana Vidhan Sabha in its meeting held on 9th March, 2000 to authorise him to nominate the members of the Committee on Public Accounts for the year 2000-2001 which was notified *vide* Haryana Vidhan Sabha Secretariat notification No. PAC-1/2000/23, dated the 24th March, 2000.

2. The Committee fixed/ held a total number of 88 meetings during the period under review. The name of the members and number of meetings attended by each of the member are shown in the following table :—

Sr. No.	Name of Member	Number of meetings attended
1.	Sh. Bhagi Ram, Chairperson	88
2.	Sh. Chander Bhatia, Member	80
3.	Sh. Lachhman Dass Arora, Member	66
4.	Rao Dharam Pal, Member	36
5.	Sh. Anil Vij, Member	80
6.	Sh. Suraj Mal, Member	16
7.	Sh. Banta Ram, Member	61
8.	Sh. Nafe Singh Rathi, Member	67
9.	Sh. Jagjit Singh, Member	87

## REPORTS EXAMINED

The Committee examined the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 1994 and 31st March, 1995 (Remaining paragraphs and 31st March, 1996 (Civil and Revenue Receipts).

## Meetings held and Business transacted

The dates of meetings, the number of members presented and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	10th April, 2000	6	Hon'ble Speaker, Haryana Vidhan Sabha explained the Scope and functions of the Committee to the members.
2.	17th April, 2000	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Food and Supplies Deptt. in respect of the report of the Comptroller and Auditor General of India for the year 1995-96 (Civil).</p>
3.	25th April, 2000	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Public Health Deptt. in respect of paragraph Nos. 4. 11, 4.12, 4. 13 and 4.14 of the report of C &amp; A. G. of India for the year 1995-96 (Civil).</p>
4.	26th April, 2000	5	The Committee scrutinised the replies received from the Public Health Department in respect of paragraph Nos. 4.15, 4.16 & 5.1 of the report of Comptroller and Auditor General of India for the year 1995-96 (Civil)
5.	2nd May, 2000	7.	Oral examination of the representatives of Public Health Deptt. in respect of paragraph Nos. 4.15, 4.16 & 5.1 of the report of Comptroller and Auditor General of India for the year 1995-96 (Civil).
6.	3rd May, 2000	5	Oral examination of the representatives of the Mines and Geology Department in respect of paragraph Nos. 1.4, 5.1, 1.7, 5.2 & 5.3 of the report of Comptroller and Auditor General of India for the year 1995-96 (Civil).
7.	9th May, 2000.	6	Oral examination of the representatives of the Forests Department in respect of paragraph Nos. 3. 1, 5(i) (a) and 5 (i) (b) of the report of C&A. G of India for the year 1995-96 (Civil).

1	2	3	4						
8.	10th May, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the P.W.D. (B&amp;R) Department in respect of paragraph Nos. 4.3, 4.4, 4.5, &amp; 4.6 of the report of C&amp;A.G of India for the year 1995-96 (Civil).</p>						
9.	16th May, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Irrigation Department in respect of paragraph Nos. 4.7, 4.8, 4.9, &amp; 4.10 of the report of C &amp; A. G of India for the year 1995-96 (Civil).</p>						
10.	17th May, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Housing Department in regard to implementation of recommendations /observations made by the Committee of the following paras of various reports of the Committee :-</p>						
			<table border="1"> <thead> <tr> <th data-bbox="673 1081 743 1103">Paras</th> <th data-bbox="908 1081 990 1103">Report</th> </tr> </thead> <tbody> <tr> <td data-bbox="673 1120 833 1142">30, 31, 32 &amp; 33</td> <td data-bbox="908 1120 956 1142">44th</td> </tr> <tr> <td data-bbox="673 1149 732 1170">5 &amp; 6</td> <td data-bbox="908 1149 956 1170">46th</td> </tr> </tbody> </table>	Paras	Report	30, 31, 32 & 33	44th	5 & 6	46th
Paras	Report								
30, 31, 32 & 33	44th								
5 & 6	46th								
11.	23rd May, 2000	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Town &amp; Country Planning Department in respect of paragraph Nos. 6.8. to 6.12 of the report of C &amp; A. G of India for the year 1995-96 (Civil).</p>						
12.	29th May, 2000	6	<p>Oral examination of the representatives of the Town &amp; Country Planning Department in respect of paragraph Nos. 6.8, 6.9, &amp; 6.10 of the report of C&amp;A. G of India for the 1995-96 (Civil).</p>						

1	2	3	4												
13.	30th May, 2000	6	The Committee scrutinised the replies received from the Co-Operation Department in regard to implementation of recommendations /observations made by the Committee of the following paras of various reports of the Committee :-  <table border="0"> <thead> <tr> <th>Paras</th> <th>Report</th> </tr> </thead> <tbody> <tr> <td>39</td> <td>18th</td> </tr> <tr> <td>25</td> <td>19th</td> </tr> <tr> <td>16</td> <td>22nd</td> </tr> <tr> <td>34</td> <td>23rd</td> </tr> <tr> <td>5</td> <td>25th</td> </tr> </tbody> </table>	Paras	Report	39	18th	25	19th	16	22nd	34	23rd	5	25th
Paras	Report														
39	18th														
25	19th														
16	22nd														
34	23rd														
5	25th														
14.	6th June, 2000	7	Oral examination of the representatives of the Rural Development Department in respect of paragraph Nos. 6.3, 6.4, 6.5 & 6.6 of the report of C& A . G. of India for the year 1995-96 (Civil).												
15.	7th June, 2000	8	The Committee scrutinised the replies received from the Public Relations Department in respect of implementation of recommendations /observations made by the Committee of the following paras of various reports of the Committee :-  <table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>7, 8, 9, 10 (i), 10 (ii) &amp; 11</td> <td>38th</td> </tr> </tbody> </table>	Paras	Reports	7, 8, 9, 10 (i), 10 (ii) & 11	38th								
Paras	Reports														
7, 8, 9, 10 (i), 10 (ii) & 11	38th														
16.	13th June, 2000	8	Consideration of papers placed before the Committee.												
17.	14th June, 2000	8	The Committee scrutinised the replies received from the Education Department in respect of implementation of recommendations/observations made by the Committee of the following paras of various reports of the Committee :-  <table border="0"> <thead> <tr> <th>Report</th> <th>Paras</th> </tr> </thead> <tbody> <tr> <td>30</td> <td>25th</td> </tr> <tr> <td>5</td> <td>28th</td> </tr> <tr> <td>83</td> <td>42nd</td> </tr> </tbody> </table>	Report	Paras	30	25th	5	28th	83	42nd				
Report	Paras														
30	25th														
5	28th														
83	42nd														
18.	22nd, June 2000	7	Resumption of oral examination of the representatives of the Forests Department in respect of paragraph No. 3.1 of the report C&A. G of India for the year 1995-96(Civil).												

1	2	3	4								
19.	23rd June, 2000	8	The Committee scrutinised the replies received from the Food & Supplies Department in respect of the report of the C&A. G of India for the year 1995-96 (Civil).								
20.	29th June, 2000	8	The Committee scrutinised the replies received from the Supplies and Disposal Department in respect of implementation of recommendations /observations made by the Committee of the following paras of various reports of the Committee :- <table data-bbox="633 529 944 663"> <thead> <tr> <th>Paras</th> <th>Report</th> </tr> </thead> <tbody> <tr> <td>16</td> <td>14th</td> </tr> <tr> <td>48 &amp; 49</td> <td>40th</td> </tr> <tr> <td>29</td> <td>44th</td> </tr> </tbody> </table>	Paras	Report	16	14th	48 & 49	40th	29	44th
Paras	Report										
16	14th										
48 & 49	40th										
29	44th										
21.	5th July, 2000	7	Consideration of papers placed before the Committee.								
22.	6th July, 2000	7	Resumption of oral examination of the representatives of the Rural Development Department in respect of paragraph No. 6.2 of the report of C&A. G of India for the year 1995-96 (Civil).								
23.	12th July, 2000	8	Oral examination of the representatives of the Animal Husbandry Department in respect of paragraph Nos.3.3 & 3.4 of the report of C&A. G of India for the year 1995-96 (Civil).								
24.	13th July, 2000	8	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Social Wel-fare Department in respect of paragraph No. 3.12 of the report of C&A. G of India for the year 1995-96 (Civil). (iii) Confirmation of proceedings.								
25.	19th July, 2000	8	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Food & Supplies Department in respect of paragraph No. 7.10 of the report of C&A. G of India for the year 1995-96 (Civil).								



1	2	3	4
			(iii) The Committee decided to Visit- Jaipur, Jodhpur, Jaisalmer, Mout-Abu and Udaipur from 1st- August to 8th August, 2000 .
26.	20th July, 2000	8	Consideration of papers placed before the Committee.
27.	26th July, 2000	8	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Home Department in respect of paragraph Nos. 3.5 & 3.6 of the report of C&A. G of India for the year 1995-96 (Civil). (iii) The Committee cancelled the proposed tour to the State of Rajasthan scheduled to be commenced from 1.8.2000 to 7.8.2000
28.	3rd August, 2000	9	(i) Oral examination of the representatives of the Industries Department in respect of paragraph Nos. 5, 9, 7, 5, 9, 11, 5, 9, 13 & 5, 9, 14 of the report of C&A.G of India for the year 1995-96 (Revenue Receipts). (ii) The Committee decided to Visit the Industrial Units of Districts Ambala , Yamana Nagar, Panipat, Gurgaon and Faridabad from 9.8.2000 to 12.8.2000.
29.	8th August, 2000	5	Resumption of oral examination of the representatives of the Rural Development Department in respect of paragraph Nos. 6.2.9, 6.2.10 & 6.2.11 of the report of C&A.G of India for the year 1995-96 (Civil).
30.	9th August, 2000	5	The Committee visited the Industrial Units of the Districts of Ambala, Yamana Nagar and Panipat.
31.	10th August, 2000	6	The Committee visited the Industrial Units of the Districts of Sonipat and Faridabad.
32.	11th August, 2000	6	The Committee visited the Industrial Units of the District of Gurgaon.

1	2	3	4												
33.	14th August, 2000	5	The Committee scrutinised the replies received from the Technical Education Department in respect of paragraph Nos. 3.13, 6.7 and 6.1 (b) of the report of C&A.G of India for the year 1995-96 (Civil).												
34.	22nd August, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Rural Development Department in regard to implementations of recommendations/ observations made by the Committee of the following paras of various reports of the Committee.</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>30</td> <td>28th</td> </tr> <tr> <td>32</td> <td>29th</td> </tr> <tr> <td>8</td> <td>34th</td> </tr> <tr> <td>35 &amp; 36</td> <td>44th</td> </tr> <tr> <td>3</td> <td>48th</td> </tr> </tbody> </table>	Paras	Reports	30	28th	32	29th	8	34th	35 & 36	44th	3	48th
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32	29th														
8	34th														
35 & 36	44th														
3	48th														
35.	29th August, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Finance Department in respect of paragraph No. 2.2.3 relating to excess over grants/appropriations of the reports of C&amp;A.G. of India for the years 1995-96 and 1996-97 (Civil).</p>												
36.	30th August, 2000.	8	<p>The Committee scrutinised the replies received from the Home, Labour and Employment, Animal Husbandry, Sports, Social Welfare, Industrial Training, Technical Education and Public Relations Departments in regard to implementations of recommendations/observations made by the Committee of the following paras of various reports of the Committee:-</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>46, 47 &amp; 51</td> <td>42nd</td> </tr> <tr> <td>19</td> <td>38th</td> </tr> </tbody> </table>	Paras	Reports	46, 47 & 51	42nd	19	38th						
Paras	Reports														
46, 47 & 51	42nd														
19	38th														

1	2	3	4
			<b>Paras</b> 41 20 43,44&45 46 47 10,11 1,2,3,4&5 87 28 34 11
			<b>Reports</b> 42nd 44th 42nd 38th 44th 36th 38th 42nd 28th 44th 38th
37.	12th September, 2000	6	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the representatives of the Animal Husbandry Department in respect of paragraph Nos, 1.4&1.6 of the report of C&A.G. of India for the year 1995-96 (Revenue Receipts).  (iii) Oral examination of the representatives of the Local Govt., Department in respect of paragraph No.3.8 of the report of C&A.G of India for the year 1995-96 (Civil).
38.	13th September, 2000	6.	Oral examination of the representatives of the Home Department in respect of paragraph Nos.3.5&3.6 of the report of C&A.G. of India for the year 1995-96 (Civil).
39.	19th September, 2000	8	Resumption of oral examination of the representatives of Forests Department in respect of paragraph No.3.1 of the report of C&A.G. of India for the year 1995-96 (Civil).
40.	20th September, 2000	7	Resumption of oral examination of the representatives of the Rural Development Department in respect of paragraph Nos. 6.2.12 & 6.2.13 of the report of C&A.G. of India for the year 1995-96 (Civil).
41.	26th September, 2000	7	Oral examination of the representatives of the Public Works (B&R) Department in respect of paragraph No.4.1 of the report of C&A.G. of India for the year 1995-96 (Civil).

1	2	3	4
42.	27th September, 2000	7	Oral examination of the representatives of the Revenue Department in respect of paragraph No. 3.2 of the report of C&A.G. of India for the year 1995-96 (Civil).
43.	3rd October, 2000	6	<p>(i) Oral examination of the representative of the Printing &amp; Stationery Department in respect of paragraph Nos. 7.1 &amp; 7.8 of the report of C&amp;A.G. of India for the year 1995-96 (Civil).</p> <p>(ii) Oral examination of the representatives of the Labour &amp; Employment Department in respect of paragraph No.3.7 of the report of C&amp;A.G. of India for the year 1995-96 (Civil).</p> <p>(iii) The Committee examined the reply given by the Department in respect of paragraph No. 6.11 of the report of C&amp;A.G. of India for the year 1994-95 (Civil).</p> <p>(iv) Consideration of papers placed before the Committee.</p>
44.	4th October, 2000	7	Resumption of oral examination of the representatives of the Town & Country Planning Department in respect of paragraph Nos.6.11&6.12 of the report of C&A.G. of India for the year 1995-96 (Civil).
45.	10th October, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Co-Operation Department in respect of paragraph Nos. 1.4, 1.7, 5.1, 5.6 &amp; 5.9 of the report of C&amp;A. G. of India for the year 1995-96 (Revenue Receipts).</p>
46.	11th October, 2000	7	Resumption of oral examination of the representatives of the Public Works (B&R) Department in respect of paragraph Nos. 4.1.8, 4.1.9, 4.1.10, 4.1.11 and 4.1.12 of the report of C&A.G. of India for the year 1995-96 (Civil).

1	2	3	4																				
47.	17th October, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Irrigation Department in respect of paragraph Nos. 5.1 &amp; 5.11 of the report of C&amp;A.G of India for the year 1995-96 (Revenue Receipts).</p> <p>(iii) Oral examination of the representatives of the Agriculture Department in respect of paragraph Nos. 1.4, 5.1 &amp; 5.10 of the report of C&amp;A.G of India for the year 1995-96 (Revenue Receipts).</p>																				
48.	18th October, 2000	7	<p>The Committee scrutinised the replies received from the Power, Local Govt., Fisheries, Food &amp; Supplies, Science &amp; Technology &amp; Animal Husbandry Departments in regard to implementation of recommendations/ observations made by the Committee of the following paras of various reports of the Committee:-</p> <table border="1" data-bbox="537 957 896 1344"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>4, 78, 80, 81 &amp; 49</td> <td>34th</td> </tr> <tr> <td>3 &amp; 8</td> <td>36th</td> </tr> <tr> <td>29, 30, 31, 32, 33 &amp; 34</td> <td>42nd</td> </tr> <tr> <td>31</td> <td>25th</td> </tr> <tr> <td>10, 11, 12, 13 &amp; 14</td> <td>40th</td> </tr> <tr> <td>17</td> <td>22nd</td> </tr> <tr> <td>35</td> <td>23rd</td> </tr> <tr> <td>12, 13, 14, 15 &amp; 16</td> <td>38th</td> </tr> <tr> <td>21</td> <td>32nd</td> </tr> </tbody> </table>	Paras	Reports	4, 78, 80, 81 & 49	34th	3 & 8	36th	29, 30, 31, 32, 33 & 34	42nd	31	25th	10, 11, 12, 13 & 14	40th	17	22nd	35	23rd	12, 13, 14, 15 & 16	38th	21	32nd
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17	22nd																						
35	23rd																						
12, 13, 14, 15 & 16	38th																						
21	32nd																						
49.	24th October, 2000	5	<p>The Committee scrutinised the replies received from the Irrigation Department in regard to the implementation of observations/ recommendations made by the Committee of the following paras of various reports of the Committee:-</p> <table border="1" data-bbox="537 1545 896 1646"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>23</td> <td>21st</td> </tr> <tr> <td>31</td> <td>23rd</td> </tr> </tbody> </table>	Paras	Reports	23	21st	31	23rd														
Paras	Reports																						
23	21st																						
31	23rd																						

1	2	3	4
			<b>Paras</b>
			<b>Reports</b>
			18 & 20
			22
			11
			14, 17, 21 & 22
			10, 11, 12,
			13, 15, 18, 19,
			20 & 54
			32, 33, 36, 42, 43,
			71, 72, 73, 74 & 75
			37
			26, 28, 30, 32, 34 & 35
			22, 23, 26, 27, 28,
			29 & 30
			7, 11, 12, 13, 14, 17 & 18
			9, 10, 11, 13, 14, 16,
			17, 115, 116 & 117
			33 & 34
			14
			36

(ii) Consideration of papers placed before the Committee.

50. 30th October, 2000 7

The Committee scrutinised the replies received from the Town & Country Planning, Mines & Geology Department in regard to implementations of recommendations/observations made by the Committee of the following paras of various reports of the Committee:-

Paras	Reports
9&11	25th
35&36, 47, 48&49	32nd
20, 93&94	40th
38, 41&42	44th
31	46th
71	29th
55, 56, 57&58	34th
50	36th
49, 50, 51, 52, 53&54	38th

51. 7th November, 2000 8

The Committee scrutinised the replies received from the Food & Supplies Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various reports of the Committee

1	2	3	4												
			<table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>15</td> <td>25th</td> </tr> <tr> <td>47</td> <td>34th</td> </tr> <tr> <td>47</td> <td>38th</td> </tr> <tr> <td>46 &amp; 47</td> <td>40th</td> </tr> <tr> <td>25</td> <td>48th</td> </tr> </tbody> </table>	Paras	Reports	15	25th	47	34th	47	38th	46 & 47	40th	25	48th
Paras	Reports														
15	25th														
47	34th														
47	38th														
46 & 47	40th														
25	48th														
52.	8th November, 2000	7	Oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 1.4, 1.7, 3.1, 3.2, 3.3 & 3.4 of the report of C & A. G. of India for the year 1995-96 (Revenue Receipts).												
53.	14th November, 2000	4	Resumption of oral examination of the representatives of the Public Works (B&R) Department in respect of paragraph Nos. 4.1.13, 4.1.14 & 4.1.15 of the report of C & A. G. of India for the year 1995-96 (Civil).												
54.	15th November, 2000	5	The Committee scrutinised the replies received from the Revenue Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various reports of the Committee:- <table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>29, 30, &amp; 31</td> <td>34th</td> </tr> <tr> <td>79, 80, 81, 82, 83, 84, 85, 86, 87, 88 &amp; 89</td> <td>40th</td> </tr> <tr> <td>65, 67, 68, 69, 70, 71, 72, 73, 75, 76, 77, 78, 79 &amp; 80</td> <td>44th</td> </tr> </tbody> </table>	Paras	Reports	29, 30, & 31	34th	79, 80, 81, 82, 83, 84, 85, 86, 87, 88 & 89	40th	65, 67, 68, 69, 70, 71, 72, 73, 75, 76, 77, 78, 79 & 80	44th				
Paras	Reports														
29, 30, & 31	34th														
79, 80, 81, 82, 83, 84, 85, 86, 87, 88 & 89	40th														
65, 67, 68, 69, 70, 71, 72, 73, 75, 76, 77, 78, 79 & 80	44th														
55.	21st November, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Co-Operation Department in respect of paragraph Nos. 5.9.8, 5.9.10, 5.9.12 and 5.9.14 of the report of C &amp; A. G. of India for the year 1995-96 (Revenue Receipts).</p>												
56.	22nd November, 2000	6	The Committee inspected the plantation on the Panchayat/Community Land under the Social Forestry Project of Yamuna Nagar District.												

1	2	3	4																		
57.	23rd November, 2000	6	The Committee inspected the plantation on the Panchayat/Community Land under the Social Forestry Project of Karnal and Panipat Districts.																		
58.	24th November, 2000	6	The Committee inspected the plantation on the Panchayat/Community Land under the Social Forestry Project of Faridabad District.																		
59.	28th November, 2000	7	<p>(i) Oral examination of the representatives of the Technical Education Department in respect of paragraph Nos. 3.13, 6.1(b) &amp; 6.7 of the report of C &amp; A. G of India for the year 1995-96 (Civil).</p> <p>(ii) Resumption of oral examination of the representatives of the Rural Development Department in respect of paragraph Nos. 6.2.13 &amp; 6.2.14 of the report of C &amp; A. G of India for the year 1995-96 (Civil).</p> <p>(iii) Consideration of papers placed before the Committee.</p>																		
60.	29th November, 2000	7	<p>The Committee scrutinised the replies received from the Industries Department in regard to the implementation of observations/recommendations made by the Committee of the following paras of various reports of the Committee:-</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>8</td> <td>6th</td> </tr> <tr> <td>5</td> <td>9th</td> </tr> <tr> <td>2</td> <td>16th</td> </tr> <tr> <td>10</td> <td>22nd</td> </tr> <tr> <td>4, 6 &amp; 7</td> <td>32nd</td> </tr> <tr> <td>11, 12</td> <td>34th</td> </tr> <tr> <td>13</td> <td>36th</td> </tr> <tr> <td>18</td> <td>48th</td> </tr> </tbody> </table>	Paras	Reports	8	6th	5	9th	2	16th	10	22nd	4, 6 & 7	32nd	11, 12	34th	13	36th	18	48th
Paras	Reports																				
8	6th																				
5	9th																				
2	16th																				
10	22nd																				
4, 6 & 7	32nd																				
11, 12	34th																				
13	36th																				
18	48th																				
61.	5th December, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Public Work (B&amp;R) Department in respect of</p>																		



1	2	3	4																		
			paragraph No. 4.2.5 of the Report C & A.G of India for the year 1995-96 (Civil).																		
62.	6th December, 2000	8	(i) Resumption of oral examination of the representatives of the Public Works (B&R) Department in respect of paragraph Nos. 4.2.5, 4.2.6 & 4.2.7 of the report of C & A.G of India for the year 1995-96 (Civil).  (ii) Confirmation of proceedings.																		
63.	7th December, 2000	8	The Committee scrutinised the replies received from the Excise & Taxation Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various reports of the Committee:-  <table data-bbox="586 753 911 1038"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>30</td> <td>21st</td> </tr> <tr> <td>46, 52, 55</td> <td>29th</td> </tr> <tr> <td>52, 59</td> <td>36th</td> </tr> <tr> <td>117, 118, 137,</td> <td></td> </tr> <tr> <td>141, &amp;143</td> <td>42nd</td> </tr> <tr> <td>74, 75, 77, 78, 79,</td> <td></td> </tr> <tr> <td>80, 82, 88,</td> <td>38th</td> </tr> <tr> <td>56</td> <td>40th</td> </tr> </tbody> </table>	Paras	Reports	30	21st	46, 52, 55	29th	52, 59	36th	117, 118, 137,		141, &143	42nd	74, 75, 77, 78, 79,		80, 82, 88,	38th	56	40th
Paras	Reports																				
30	21st																				
46, 52, 55	29th																				
52, 59	36th																				
117, 118, 137,																					
141, &143	42nd																				
74, 75, 77, 78, 79,																					
80, 82, 88,	38th																				
56	40th																				
64.	12th December, 2000	7	Oral examination of the representatives of the Excise and Taxation Department in respect of paragraph Nos. 1.4, 1.5, 1.6, 1.8, 2.1, 2.2, 2.3, 2.4, 2.5, 2.6, 2.7, 2.8, 2.9, 2.10, 2.11, 2.12, 2.13, 2.14, 2.15, 4.1, & 4.2 of the report of C&A.G of India for the year 1995-96 (Revenue Receipts).																		
65.	13th December, 2000	7	Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of paragraph Nos. 1.4, 4.1, 4.2, 4.3, 4.4, 4.5, and 4.7, of the report of C & A. G of India for the year 1995-96 (Revenue Receipts).																		
66.	14th December, 2000	7	The Committee scrutinised the replies received from the Animal Husbandry and Transport Departments in regard to the implementation of observations/recommendations made by the Committee of																		

1	2	3	4																
			the following paras of various reports of the Committee:-																
			<table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>35</td> <td>46th</td> </tr> <tr> <td>18</td> <td>25th</td> </tr> <tr> <td>58</td> <td>29th</td> </tr> <tr> <td>9</td> <td>36th</td> </tr> <tr> <td>21&amp;26</td> <td>42nd</td> </tr> <tr> <td>81, 83, 86, 87, 88, 89 &amp; 90</td> <td>44th</td> </tr> <tr> <td>19, 20, 21, 46 &amp; 47</td> <td>48th</td> </tr> </tbody> </table>	Paras	Reports	35	46th	18	25th	58	29th	9	36th	21&26	42nd	81, 83, 86, 87, 88, 89 & 90	44th	19, 20, 21, 46 & 47	48th
Paras	Reports																		
35	46th																		
18	25th																		
58	29th																		
9	36th																		
21&26	42nd																		
81, 83, 86, 87, 88, 89 & 90	44th																		
19, 20, 21, 46 & 47	48th																		
67.	19th December, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 3.2.4 &amp; 3.2.5 of the report of C &amp; A.G. of India for the year 1995-96 (Revenue Receipts).</p>																
68.	20th December, 2000	7	Resumption of oral examination of the representatives of the Forests Department in respect of paragraph Nos. 7 & 8 of the report of C & A. G of India for the year 1995-96 (Civil).																
69.	27th December, 2000	7	The Committee drafted and finalised its 49th report for the year 2000-2001 on Appropriation Accounts/Finance Accounts of the Haryana Govt., for the year 1995-96 and 1996-97 (Civil).																
70.	3rd January, 2001	7	Oral examination of the representatives of the Transport Department in respect of paragraph Nos. 4.1, 4.6 & 4.8 of the report of C & A. G of India for the year 1995-96 (Revenue Receipts).																
71.	4th January, 2001	7	Consideration of papers placed before the Committee.																
72.	9th January, 2001	6	Oral examination of the representatives of the Mines & Geology Department in respect of paragraph Nos. 1.4, 5.1, 5.2, 5.3, 5.4, & 5.5, of the report of C & A. G. of India for the year 1995-96 (Revenue Receipts).																
73.	10th January, 2001	6	The Committee scrutinised the replies received from the Forests Department in																

1	2	3	4								
			respect of paragraph No.3.1 of the Report of C & A.G of India for the year 1995-96 (Civil).								
74.	15th January, 2001	5	The Committee scrutinised the replies received from the Public Works (B &R) Department in respect of paragraph No. 4.2 of the report of the C & A. G. of India for the year 1995-96 (Civil).								
75.	23rd January, 2001	6	The Committee decided to postpone the oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Public Works (B &R) Department fixed for 23rd January, 2001.								
76.	24th January, 2001	6	Resumption of oral examination of the representatives of the Public Works (B&R) Department in respect of paragraph Nos.4.2.7, 4.2.8, 4.2.9, 4.2.10, 4.2.11, 4.2.12, 4.2.13, 4.2.14, 4.2.15 & 4.2.16 of the report of C & A. G. of India for the year 1995-96 (Civil).								
77.	31st January, 2001	4	The Committee scrutinised the replies received from the Transport and Social Welfare Departments in regard to implementation of observations/ recommendations made by the Committee of the following paras of various Reports of the Committee:- <table data-bbox="588 1083 912 1251" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>18</td> <td>25th</td> </tr> <tr> <td>51</td> <td>34th</td> </tr> <tr> <td>88</td> <td>42nd</td> </tr> </tbody> </table>	Paras	Reports	18	25th	51	34th	88	42nd
Paras	Reports										
18	25th										
51	34th										
88	42nd										
78.	1st Febuary, 2001	4	The Committee partly drafted its 50th Report.								
79.	6th Febuary, 2001	6	The Committee partly drafted its 50th Report.								
80.	7th Febuary, 2001	6	(i) Consideration of papers placed before the Committee. (ii) The Committee partly drafted its 50th report .								
81.	13th Febuary, 2001	6	(i) Oral examination of the representatives of the Printing and Stationery and Lotteries Departments in respect of paragraph No.3.1.7 (C) of								

1	2	3	4						
			the Report of C & A. G. of India for the year 1993-94 (Civil).						
			(ii) Oral examination of the representatives of the Lotteries Department in respect of paragraph Nos.1.7, 5.1,5.7 & 5.8 of the report of C & A. G. of India for the year 1995-96 (Revenue Receipts).						
82.	14th Feb., 2001	6	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Forests Department in respect of paragraph No.3.1 of the report of C & A. G. of India for the year 1995-96 (Civil).						
83.	20th Feb., 2001	5	(i) Consideration of papers placed before the Committee. (ii) Confirmation of proceedings. (iii) The Committee partly drafted and finalised its 50th Report.						
84.	27th Feb., 2001	7	The Committee scrutinised the replies received from the Social Welfare and Revenue Departments in regard to implementation of observations/recommendations made by the Committee of the following paras of various reports of the Committee.						
			<table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>88</td> <td>42nd</td> </tr> <tr> <td>83, 84 &amp; 86</td> <td>34th</td> </tr> </tbody> </table>	Paras	Reports	88	42nd	83, 84 & 86	34th
Paras	Reports								
88	42nd								
83, 84 & 86	34th								
85.	20th March, 2001	6	The Committee discussed the proposed tour programme to the State of Rajasthan and curtailed it up to 25.3.2001 instead of 27.3.2001.						
86.	22nd March, 2001	6	The Committee discussed and reviewed various points on the visit made by the Committee at places of developmental projects in and around Jaisalmer.						
87.	25th March, 2001	6	The Committee reviewed the visits undertaken by it to the State of Rajasthan.						
88.	29th March, 2001	6	The Committee scrutinised the replies received from the Public Relations, Industria						

1	2	3	4
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Training, Local Bodies and Agriculture Departments in regard to implementation of observations/recommendations made by the Committee of the following paras of various reports of the Committee.

Paras	Reports
7 & 10	38th
17	36th
5, 6, 7, 8 & 9	40th
29, 31, 32, 33 & 34	42nd

The Committee held meetings at places out side Chandigarh as per detailed below :-

Panipat	9th August, 2000
Fridabad	10th August, 2000
Gurgaon (Sr.No. 30,31 &32)	11th August, 2000
Yamunanagar	22th November, 2000
Fridabad	23rd November, 2000
Sohana (Sr. No. 56, 57 & 58) ,	24th November, 2000
Haryana Bhawan	20th March, 2001
New Delhi (Sr. No. 85 & 87)	25th March, 2001
Jaisalmer (Sr. No. 86)	22nd March, 2001

### Reports Presented

Under rule 223 of the Rules of procedure and conduct of Business in the Haryana Legislative Assembly, 49th Report of the Public Accounts Committee on the Appopriation Accounts/Finance Accounts of Haryana Government for the year 1995-96 and 1996-97 and 50th report of the Public Accounts Committee on the report of Comptroller and Auditor General of India for the year ended 31st March , 1994 and 31st March, 1995 (Remaining Paragraphs) and 31st March, 1996 (Civil and Revenue Receipts) were presented to the House on 14th and 15th March, 2001 respectively.

### Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 2000-2001 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 9th March,2000 authorising him to nominate the members of the Committee on the Public Undertakings for the year 2000-2001 on 23rd March,2000 which was notified *vide* Haryana Vidhan Sabha Secretariat notification No. 1-CPU/2000-2001/25,dated the 24th March,2000.

2. The Committee fixed/held number of 102 meetings during the period under review. The name of the members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Balwant Singh Maina	96
*2.	Shri Krishan Lal Panwar	Nil
3.	Shri Chander Mohan	12
4.	Shri Rajinder Singh Bisla	88
5.	Shri Pawan Kumar Dewan	88
***6.	Shri Rambir Singh	14
7.	Shri Balbir Pal Shah	38
8.	Shri Dev Raj Diwan	80
9.	Shri Puran Singh	91
**10.	Shri Krishan Pal Gujar	52
****11.	Shri Abhay Singh Chautala	36

\* Resigned from the Committee on Public Undertakings w.e.f. 28.3.2k

\*\* Nominated as member of the Committee on Public Undertakings w.e.f.28.3.2k

\*\*\* Resigned from the Public Undertakings Committee w.e.f.23.6.2k

\*\*\*\* Nominated as Member of the Committee on Public Undertakings w.e.f. 23.6.2k

### 3. Meetings held and Business Transacted

The details showing dates and meetings, held, the number of Members present and business transacted at each meeting, are given in the following table:—

Sr. No.	Date of Meetings	Number of Members Present	Business transacted
1	2	3	4
1	4th April, 2000	5	The Hon'ble Speaker, Haryana Vidhan Sabha explained the scop and functions of the Committee to the Members.
2	11th April, 2000	6	Oral examination of the representatives of the Mines & Geology Department in regard to the paragraph No. 4.4.1 of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Minerals Ltd.
3	19th April, 2000	6	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Mines and Geology Department in regard to the paragraph No. 4.4.1. and 4.4.2 of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Minerals Ltd.
4	26th April, 2000	7	Oral examination of the representatives of the Power Department in regard to the paragraph Nos 4.8.1 and 4.8.2 of the report of the Comptroller and Auditor Genral of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.
5	3rd May, 2000	7	Resumption of oral examination of the Financial Commissioner and Secretary to Govt. Haryana, Power Department in regard to the paragraph Nos, 4.8.3 and 4.8.4, of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.
6	10th May, 2000	6	(i) Consideration of the papers placed before the Committee (ii) Oral examination of the representatives of the Power Department in regard to the paragraph No. 4.8.5, 4.8.6 and 4.8.7 of the report

1	2	3	4
			of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.
7.	17th May, 2000	6	Scrutiny of the replies received in respect of paragraph No. 3A (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Financial Corporation .
8.	24th May, 2000	4	Oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department in regard to the paragraph No. 3A (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Financial Corporation
9.	31st May, 2000	8	Oral examination of the representatives of the Industries Department in regard to the paragraph No.3A (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Financial Corporation.
10.	1st June, 2000	7	Oral examination of the representatives of the Power Department in regard to the paragraph No.3 (Review) of the report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.
11.	7th June, 2000	8	Resumption of oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department in regard to the paragraph No.3A(Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Financial Corporation.
12.	8th June, 2000	7	(i) Resumption of oral examination of the representatives of the Power Department in regard to the paragraph No.3(Review) of the report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.



1	2	3	4
			<p>(ii) The Committee decided to undertake on-the-spot Study Tour of the Power Projects at Sunder Nagar, Pandoh, Manali and Slapper <i>w.e.f.</i> 22nd June, 2000 to 26th June, 2000.</p> <p>(iii) The Committee further desired that the Financial Commissioner and Secretary to Govt., Haryana, Power Department may be asked to make all necessary arrangements for the visit of the Committee.</p>
13.	14th June, 2000	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department in regard to the paragraph No.4.4.1 of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Minerals Ltd.</p>
14.	15th June, 2000	6	<p>(i) Resumption of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in respect of paragraph No 4.8.8 of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.</p> <p>(ii) Consideration of the papers placed before the Committee.</p> <p>(iii) The Committee postponed its Study Tour to Sunder Nagar, Pandoh, Manali and Slapper etc. in view of the celebration of Olympic Day on 23rd June, 2000 and rescheduled its programme from 28th June to 2nd July, 2000.</p> <p>(iv) The Committee desired that the Financial Commissioner and Secretary to Govt., Haryana, Power Department may be requested to make necessary</p>

1	2	3	4
			arrangements regarding visit of the Committee.
15.	22nd June, 2000	8	Scrutiny of the replies received in respect of paragraph No. 3B (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.
16.	23rd June, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received from the Government in regard to the paragraph No.3B (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.</p> <p>(iii) The Committee considered the Spot Study Tour already fixed for 28th June, 2000 to 2.7.2000 to Manali and other places and decided to cancel and further decided to undertake its Study Tour to inspect the various workshops/stores of Haryana Vidyut Parsaran Nigam, H.S.E.B. at Dhulkot, Karnal, Faridabad Bhiwani and Hisar w.e.f. 28th June to 30th June, 2000. The Committee also decided to commence its Study Tour for concluding its meeting to be held on 28.6.2000.</p>
17.	28th June, 2000	6	<p>(i) Oral examination of the representatives of the Power Department in regard to paragraph No. 3B (Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97(Commercial) relating to Haryana State Electricity Board.</p> <p>(ii) The Committee inspected transformers repair workshop Dhulkot and transformers repair workshop Kamal.</p>
18.	29th June,2000	4	The Committee inspected Ballabgarh transformers repair workshop and also inspected the Power Transformers repair workshop at Ballabgarh and thereafter the

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			Committee inspected the Central Store at Rohtak.
19.	30th June, 2000	4	The Committee inspected transformers repair workshop, Hisar, Central Store Hisar and reviewed tour at Chandigarh.
20.	5th July, 2000	8	Scrutiny of the replies received from the Government in regard to the paragraph No. 3B(Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana State Electricity Board.
21.	6th July, 2000	5	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in regard to paragraph No.3B (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana State Electricity Board.
22.	8th July, 2000 Apple vally resort, Mohal (H.P.)	5	Partly scrutiny of the replies received from the Govt. in regard to paragraph No.3B(Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana State Electricity Board.
23.	9th July, 2000 Apple vally resort, Mohal (H.P.)	5	Partly scrutiny of the replies received from the Govt. in regard to paragraph No. 3B (Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97 (Comm.)relating to Haryana State Electricity Board.
24.	13th July, 2000	6	(i) Consideration of papers placed before the Committee.  (ii) Scrutiny of the replies received from the Govt. in regard to paragraph No.3B(Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana State Electricity Board.

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25.	14th July, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received from the Govt. in regard to the implementation of observations/recommendations of the outstanding paragraphs of the various Reports of the Public Accounts Committee and Public Undertakings Committee relating to the Haryana State Electricity Board.</p>
26.	19th July, 2000	6	<p>Resumption of oral examination of the Financial Commissioner and Secy. to Govt., Haryana, Power Department in regard to the paragraph No.3B(Review) of the report of the Comptroller and Auditor General of India for the year 1996-97(Commercial) relating to the Haryana State Electricity Board.</p>
27.	20th July, 2000	7	<p>(i) Resumption of oral examination of the representatives of the Power Department in regard to implementation of recommendations/ observations contained in the 39th report of the Committee concerning the Haryana State Electricity Board.</p> <p>(ii) Resumption of oral examination of the representatives of the Power Department in regard to paragraph No. 3B(Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana State Electricity Board.</p>
28.	26th July, 2000	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Postponement of oral examination of the representatives of the Power Department fixed for 26th July, 2000.</p>
29.	27th July, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p>

1	2	3	4
			(ii) Resumption of oral examination of the representatives of the Mines and Geology Department in regard to paragraph Nos. 4.4.1 and 4.4.2 of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana Minerals Limited.
30.	3rd August, 2000	9	(i) Consideration of papers placed before the Committee.  (ii) Resumption of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Power Department in regard to the paragraph No. 3B (Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana State Electricity Board.
31.	4th August, 2000	8	Resumption of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Power Department in regard to the paragraph No. 3B (Review) of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana State Electricity Board.
32.	9th August, 2000	6	(i) Consideration of papers placed before the Committee.  (ii) Scrutiny of replies received from the Govt. in regard to implementation of recommendations/observations contained in various reports of the Committee relating to the Haryana State Industrial Development Corporation.
33.	10th August, 2000	7	Scrutiny of the replies received from the Government in regard to implementation of recommendations/observations contained in various reports of the Committee relating to the Haryana Financial Corporation.
34.	16th August, 2000	8	(i) Oral examination of the representatives of the Tourism

1	2	3	4
			<p>Department in regard to the implementations of recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to Haryana Tourism Development Corporation Limited.</p> <p>(ii) Postponement of oral examination with the Commissioner and Secretary to Government, Haryana, Environment Department fixed for 17th August, 2000 and the Committee decided to scrutinise the replies received from the Govt. on the above said date.</p>
35.	17th August, 2000	8	Partly scrutiny of the replies received from the Government in regard to paragraph No. 2A (Review) of the report of the Comptroller and Auditor General of India for the year, 1997-98 (Commercial) relating to Haryana Agro Industries Corporation.
36.	21st August, 2000	2	No business could be transacted for want of Quorum.
37.	22nd August, 2000	5	Resumption of oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department in regard to paragraph No. 3A (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to the Haryana Financial Corporation.
38.	29th August, 2000	5	<p>(i) Oral examination of the Commissioner and Secretary to Government, Haryana, Tourism Department in regard to the implementation of recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana Tourism Development Corporation Limited.</p> <p>(ii) Consideration of papers placed before the Committee.</p>
39.	30th August, 2000	5	Oral examination of the Financial Commissioner and Secretary to

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			Government, Haryana, Social Welfare Department in regard to the implementation of recommendations/observations as contained in the outstanding paragraph No. 27 of the 10th report of Public Accounts Committee and various paragraphs of the various reports of the Committee in Public Undertakings relating to the Haryana Harijan Kalyan Nigam.
40.	13th September, 2000	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received from the Government in regard to the implementation of recommendations/observations as contained in the various Reports of the Committee relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.</p>
41.	14th September, 2000	5	Resumption of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Social Welfare Department in regard to the implementation of recommendations/observations contained in the various outstanding paragraphs of various reports of the Committee relating to the Haryana Harijan Kalyan Nigam.
42.	20th September, 2000	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of replies received from the Government in respect of different paragraphs of various reports of the Committee relating to the Haryana Breweries Limited.</p>
43.	21st September, 2000	6	Scrutiny of the replies received from the Government in respect of different paragraphs of the Committee for the year 1984-85 relating to the Haryana Breweries Limited.
44.	26th September, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Irrigation Department in regard to</p>

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			implementation of recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana State Minor Irrigation and Tubewells Corporation.
45.	27th September, 2000	6	(i) Confirmation of the proceedings. (ii) Oral examination of the representatives of the Irrigation Department in regard to the implementation of recommendations/ observations contained in the outstanding paragraphs of various reports of the Committee relating to the Haryana State Minor Irrigation and Tubewells Corporation.
46.	4th October, 2000	7	(i) Oral examination of the representatives of the Irrigation Department in regard to the implementation of recommendations/ observations contained in the various outstanding paragraphs of the various reports of the Committee relating to the Haryana State Minor Irrigation and Tubewells Corporation. (ii) Consideration of papers placed before the Committee.
47.	5th October, 2000	4	Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Power Department in regard to the implementation of recommendations/ observations as contained in the various outstanding reports of the Committee relating to the Haryana State Electricity Board.
48.	11th October, 2000	5	Scrutiny of the replies received from the Government in regard to paragraph No.2A(Review) of the Report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to the Haryana Agro Industries Corporation Limited.
49.	12th October, 2000	5	Scrutiny of the replies received from the Government in regard to paragraph



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			No.2A(Review) of the report of the Comptroller and Auditor General of India for the year 1997-98 (Comm.) relating to the Haryana Agro Industries Corporation Limited.
50.	18th October, 2000	7	Scrutiny of the replies received in respect of paragraph No.4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1997-98 (Comm.) relating to Haryana Minerals Ltd.
51.	19th October, 2000	7	Scrutiny of the replies received in respect of paragraph No. 4.6.1 and 4.6.2 of the Report of the Comptroller and Auditor General of India for the year 1997-98 (Comm.) relating to Haryana Financial Corporation.
52.	24th October,2000	4	Oral examination of the representatives of the Industries Department in regard to the paragraph No. 3A (Review) of the Report of the Comptroller and Auditor General of India for the year 1996-97 (Comm.) relating to Haryana Financial Corporation.
53.	25th October, 2000	4	Oral examination of the representatives of the Agriculture Department in regard to the implementation of the recommendations/ observations contained in the outstanding paragraphs of the 11 th and 15th Reports of the Committee relating to the Haryana State Agriculture Marketing Board.
54.	2nd November, 2000	6	<ul style="list-style-type: none"> <li data-bbox="521 1147 965 1206">(i) Consideration of papers placed before the Committee.</li> <li data-bbox="521 1228 965 1384">(ii) Scrutiny of the replies received from the Government in respect of different paragraphs of various Reports of the Committee relating to the Haryana Dairy Development Corporation.</li> <li data-bbox="521 1406 965 1488">(iii) The Committee decided to hold its meetings on 16th and 17th November, 2000 at Haryana Bhawan, New Delhi.</li> </ul>
55.	3rd November, 2000	6	Scrutiny of the replies received from the Government in respect of different paragraphs of various Reports of the Committee relating to the Haryana Warehousing Corporation.

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56.	8th November, 2000	6	Oral examination of representatives of Irrigation Department in regard to paragraph No 2B (Review) and paragraph No. 4.4.1 of the report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to Haryana State Minor Irrigation and Tubewells Corporation.
57.	9th November, 2000	5	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the Commissioner and Secretary to Government, Haryana, Industries Department in regard to paragraphs No. 4.6.1 and 4.6.2 of the report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to Haryana Financial Corporation.
58.	15th November, 2000	5	Oral examination of the representatives of the Industries Department in regard to paragraph No. 3A (Review) of the report of the Comptroller and Auditor General of India for the year 1996-97 (Commercial) relating to Haryana Financial Corporation.
59.	16th November, 2000 (New Delhi)	6	Scrutiny of the replies received from the Government in regard to paragraph No. 4.5.2 of the report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to Haryana State Electricity Board.
60.	17th November, 2000 (New Delhi)	6	Scrutiny of the replies received from the Government in regard to the paragraph No. 4.5.7 of the report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to Haryana State Electricity Board.
61.	22nd November, 2000	4	(i) Consideration of papers placed before the Committee.  (ii) Scrutiny of the replies received from the Government in regard to different paragraphs of various reports of the Committee relating to the Haryana Seeds Development Corporation.

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			<i>(iii)</i> Confirmation of proceedings.
62.	23rd November, 2000	5	Resumption of oral examination of the representatives of the Irrigation Department in regard to the paragraph No. 2B (Review) of the report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation and in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of various Reports of the Committee relating to the Haryana Minerals Limited.
63.	28th November, 2000	8	Oral examination of the Commissioner and Secretary to Government Haryana, Agriculture Department in regard to the paragraph No. 4.1.1 of the Report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to the Haryana Seeds Development Corporation Limited and in regard to the implementation of recommendations/observations contained in the outstanding paragraph of 36th and 37th reports of the Committee relating to the Haryana Seeds Development Corporation Limited.
64.	29th November, 2000	6	Scrutiny of the replies received from the Government in regard to the paragraph No. 2A (Review) of the report of the Comptroller and Auditor General of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.
65.	6th December, 2000	7	Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in regard to the paragraph No. 3 (Review) of the report of the C & AG of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.
66.	7th December, 2000	5	Oral examination of the Commissioner and Secretary to Government, Haryana, Agriculture Department in regard to the paragraph No. 2A (Review) of the report of

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			the C & AG of India for the year 1997-98 (Commercial) relating to the Haryana Agro Industries Corporation.
67.	12th December, 2000	5	Oral examination of the Commissioner and Secretary to Government, Haryana. Mines and Geology Department in regard to paragraph No. 4.3.1 of the report of the C & AG of India for the year 1997-98 (Commercial) relating to Haryana Minerals Ltd. and in regard to the implementation of recommendations/observations as contained in the outstanding paragraphs of the 5th and 10th reports of the Committee relating to the Haryana Minerals Limited.
68.	13th December, 2000	5	Consideration of papers placed before the Committee.
69.	14th December, 2000	5	Scrutiny of the replies received from the Government in regard to implementation of recommendations/observations as contained in the outstanding paragraph (s) of various reports of the Committee relating to Housing Board, Haryana.
70.	19th December, 2000	6	Resumption of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Power Department in regard to the paragraph No. 3 (Review) of the report of the C & AG of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.
71.	20th December, 2000	4	Scrutiny of the replies received from the Government in regard to implementation of recommendations/observations as contained in different paragraphs of various reports of the Committee relating to Haryana State Handloom and Handicrafts Corporation Limited.
72.	21st December, 2000	5	Scrutiny of the replies received from the Government in regard to implementation of recommendations/observations as contained in the different outstanding paragraph (s) of various reports of the Committee relating to Haryana State Small Industries and Export Corporation Limited.

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73.	27th December, 2000	7	Scrutiny of the replies received from the Government in regard to paragraph Nos.4.5.5 and 4.5.6 of the report of the C & AG of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.
74.	3rd January, 2001	7	<p>(i) Resumption of oral examination of the representatives of the Power Department in regard to paragraph No. 3 (Review) of the report of the C &amp; AG of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.</p> <p>(ii) The Committee decided to cancel its own meeting fixed for 5th January, 2001 at 11.45 A.M. at Chandigarh and also decided to hold its meeting on 5th January, 2001 at 3.00 P.M. at Haryana Bhawan, New Delhi.</p>
75.	4th January, 2001	7	<p>(i) Resumption of oral examination of the Representatives of the Power Department in regard to the paragraphs No.4.5.1 to 4.5.3 of the report of the C &amp; AG of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.</p> <p>(ii) The Committee decided that meeting fixed for 5th January, 2001 at Haryana Bhawan, New Delhi has been cancelled and also decided to hold its meeting on 5th January, 2001 at 10.00 A.M. at Chandigarh.</p>
76.	5th January, 2001	7	<p>(i) Scrutiny of the replies received from the Government in regard to implementation of recommendations/ observations as contained in the different outstanding paragraph (s) of various reports of the Committee relating to the Haryana Land Reclamation and Development Corporation Limited.</p> <p>(ii) The Committee decided to inspect the working of the H. S. E.B. (H. V. P. N. L./ H. P. G. C. I. /D. H. B. V. N. L./U. H. B.</p>

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			V.N.L.) i.e. the transformation system, 320 KV Sub-stations, Thermal Plants etc. in the State of Haryana from 8th to 10th January, 2001 instead of 8th to 9th January, 2001.
			(iii) The Committee also decided to Undertake an on-the-Spot Study Tour to the States of Karnataka, Goa and Maharashtra from 6th to 20th February, 2001.
77.	8th January, 2001 (Dhulkot)	6	The Committee visited Transformers Repair Workshop, Dhulkot, 220 K. V. A. Sub-station, Shahbad, 132 K. V. A. Sub-station, Karnal, 132 K. V. A. Pipali, 132 K. V. A. Sub-station, Kishanpur, Thermal Power Plant, Panipat and 132 K. V. A. Sub-station (Fazilpur), Sonapat.
78.	9th January, 2001 (Gurgaon)	6	The Committee visited Divisional Officer, Division Store, Gurgaon, 220 K. V. A. Sub-station Rewari, 132 K. V. A. Sub-station, Mohindergarh and 132 K. V. A. Sub-station, Dadri.
79.	10th January, 2001 (Dadri)	6	The Committee visited 132 K. V. A. Sub-station, Dadri City and thereafter, for Panipat.
80.	17th January, 2001	6	Consideration of papers placed before the Committee.
81.	17th January, 2001	6	Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Co-operative Department in regard to the implementation of the recommendations/observations contained in the different outstanding paragraphs of various Reports of the Committee relating to the Haryana State Co-operative Supply and Marketing Federation Ltd. (HAFED).
82.	18th January, 2001	6	(i) Consideration of papers placed before the Committee.  (ii) Resumption of oral examination of the representatives of the Industries Department in regard to the paragraph No. 3 (Review) of the report of C & AG of India for the year 1996-97

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			(Commercial) relating to the Haryana Financial Corporation.
83.	24th January, 2001	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Postponement of oral examination of the representatives of the Forest Department fixed for 24th January, 2001 at 11.00 A. M.</p>
84.	24th January, 2001	6	Resumption of oral examination of Financial Commissioner and Secretary to Govt., Haryana, Agriculture Department in regard to the paragraph No. 2A (Review) of the report of the C & AG of India for the year 1997-98 (Commercial) relating to the Haryana Agro Industries Corporation.
85.	25th January, 2001	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Dairy Development Department in regard to the implementation of the recommendations/observations contained in the various reports of the Committee relating to the Haryana Dairy Development Corporation.</p>
86.	30th January, 2001	3	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Representatives of the Forest Department in regard to paragraph No.4. 2. 1 of the report of the C &amp; AG of India for the year 1997-98 (Commercial) relating to the Haryana Forest Development Corporation.</p>
87.	31st January, 2001	7	Postponement of oral examination of the Haryana representatives of the Environment Department fixed for 31st January, 2001 at 11.30 A.M.
88.	6th February, 2001	3	Resumption of oral examination of the Financial Commissioner and Secretary to

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			Government, Haryana, Agriculture Department in regard to the paragraph No. 2A (Review) of the report of the C & AG of India for the year 1997-98 (Commercial) relating to the Haryana Agro Industries Corporation.
89.	6th February,2001 (IInd Sitting at 3.00P.M.	5	-do-
90	7th February,2001	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of Financial Commissioner and Secretary to Government, Haryana, Agriculture Department in regard to implementation of recommendations/ observations made by the Committee in various reports relating to the Haryana Warehousing Corporation.</p>
91.	12th February, 2001	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in regard to paragrap No. 4.5.1 and 4.5.2 of the report of the C &amp; AG of India for the year 1997-98 (Commercial) relating to Haryana State Electricity Board.</p>
92.	13th February, 2001	5	The Committee drafted the Report of general working of Haryana State Pollution Control Board and also partly drafted the report based on C & AG paras.
93.	19th February, 2001	5	The Committee decided to adjourned the meeting to meet again today on 19th February, 2001 at 3.00 P. M.
94.	19th February, 2001	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department in regard to the paragaph No. 3A</p>



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			(Review) of the report of the C & AG of India for year 1996-97 (Commercial) relating to the Haryana Financial Corporation.
			(iii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Industries Department in regard to the implementation of recommendations/ observations contained in the outstanding paragraph (s) of the various reports of the Committee relating to the Haryana State Industrial Development Corporation.
95.	20th February, 2001	6	<p>(i) Consideration of papers placed before the Committee .</p> <p>(ii) Resumption of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in regard to the paragraph No. (s) 4.5.1 and 4.5.3 of the report of the C &amp; AG of India for the year 1997-98 (Commercial) relating to the Haryana State Electricity Board.</p> <p>(iii) The Committee decided to hold its next meetings at Haryana Bhawan, New Delhi on 27th and 28th February, 2001.</p>
96.	26th February, 2001	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Confirmation of proceedings.</p> <p>(iii) The Committee drafted its 45th and 46th Reports relating to the general working of the Haryana Minerals Limited and the Haryana Pollution Control Board.</p>
97.	27th February, 2001 (New Delhi)	7	The Committee drafted its 47th Report relating to the general working of the Haryana Urban Development Authority and 48th report on the reports of the C & AG of India for the years 1995-96, 1996-97 and 1997-98 (Commercial).

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98.	28th February, 2001 (New Delhi)	7	<p>(i) The Committee finalised its 45th, 46th and 47th Reports relating to the general working of the Haryana Minerals Limited, the Haryana State Pollution Control Board and the Haryana Urban Development Authority and 48th report on the Reports of the C &amp; AG of India for the years 1995-96, 1996-97 and 1997-98 (Commercial)</p> <p>(ii) The Committee decided to undertake on the Spot Study Tour of the Power Projects at Sundernagar, Slapper, Pandoh, Manali, Project near Manikaran and B.B.M.B. Projects Nangal w.e.f. 19th to 24th March, 2001.</p>
99.	19th March, 2001	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee decided to cancel its on the Spot Study Tour of Power Projects from 19th to 24th March, 2001.</p> <p>(iii) Confirmation of proceedings.</p>
100.	20th March, 2001	6	<p>Scrutiny of replies received from the Government in regard to paragraph No. 4A. 6. 2 of the report of the C &amp; AG of India for the year 1998-99 (Commercial) relating to the Haryana Vidyut Parsaran Nigam Limited.</p>
101.	27th March, 2001	5	<p>Scrutiny of the replies received from the Government in regard to paragraph No. 4A.1.1 of the report of the C &amp; AG of India for the year 1998-99 (Commercial) relating to the Haryana Seeds Development Corporation.</p>
102.	28th March, 2001	5	<p>Scrutiny of the replies received from the Government in regard to paragraph No. 4A.4.1 of the report of the C &amp; AG of India for the year 1998-99 (Commercial) relating to the Haryana Land Reclamation and Development Corporation.</p>

## COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2000-2001 consisting of nine Members was nominated by Hon'ble Speaker on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 09th March, 2000 and notified vide Haryana Vidhan Sabha Secretariat notification No.EC-1/2000/9127 dated 1st April, 2000.

2. Sh. Krishan Lal Panwar was appointed Chairperson of the Committee.
3. The Committee held /fixed 75 meetings during the period under review.

Sr. No.	Name of the Member	Number of meeting attended
1.	Sh. Krishan Lal Panwar, MLA	50
2.	Smt. Veena Chhibber, MLA	66
3.	Sh. Dharmbir Singh, MLA	63
4.	Rao Inderjeet Singh, MLA	10
5.	Sh. Moola Ram, MLA	38
6.	Sh. Balbir Singh, MLA	38
7.	Sh. Ram Kumar Katwal, MLA	66
8.	Sh. Padam Singh Dahiya, MLA	64
9.	Sh. Bhag Singh, MLA	72

### Meetings held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting is given below:-

Sr. No.	Date of Meeting	Number of Members Present	Business transacted
1	2	3	4
1.	6th April, 2000	7	The Committee discussed the scope & functions of the Committee on Estimates.
2.	11th April, 2000	6	The Committee selected the following Departments:- <ol style="list-style-type: none"> <li>1. Revenue</li> <li>2. Prohibition, Excise &amp; Taxation.</li> <li>3. Tourism</li> <li>4. Local Government</li> <li>5. Labour &amp; Employment</li> </ol>

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3.	18th April, 2000	6	The Committee orally examined the representatives of the Irrigation Department in respect of various paragraphs of the 25th Report of the Committee for the year 1992-93.
4.	25th April, 2000	8	The Committee orally examined the representatives of the P.W.D. (Public Health) in respect of various observations/recommendations of 28th report of the Committee for the year 1995-96.
5.	2nd May, 2000	8	The Committee scrutinised the replies received from the Social Welfare Department in respect of implementations/observations of remaining paragraphs of 23rd Report of Committee for the year 1990-91.
6.	3rd May, 2000	7	The Committee scrutinised the replies received from the Food & Supplies Department in respect of implementations/observations of remaining paragraphs of 27th report of Committee for the year 1994-95.
7.	4th May, 2000	6	The Committee scrutinised the replies received from the Agriculture Department in respect of implementations/observations of remaining paragraphs of 30th report of Committee for the year 1997-98.
8.	9th May, 2000	6	The Committee orally examined the representatives of the Panchayat Department in respect of the observations/recommendations of 30th report of the Committee for the year 1997-98.
9.	16th May, 2000	3	The Committee orally examined the representatives of the Health Department in respect of the observations/recommendations of 29th report of the Committee for the year 1996-1997.
10.	23rd May, 2000	6	The Committee scrutinised the replies received from the Transport Department in respect of implementations/observations of remaining paragraphs of 27th report of Committee for the year 1994-95.
11.	30th May, 2000	8	The Committee orally examined the representatives of the Cooperation

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			Department in respect of the observations/recommendations of 27th report of the Committee for the year 1994-95.
12.	6th June, 2000	5	The Committee scrutinised the budget material received from Tourism Department for the year 2000-2001.
13.	12th June, 2000	7	The Committee scrutinised the budget material received from Tourism Department for the year 2000-2001.
14.	14th June, 2000	8	The Committee drafted the questionnaire on the budget material received from Tourism Department for the year 2000-2001.
15.	15th June, 2000	8	The Committee drafted the questionnaire on the budget material received from Tourism Department for the year 2000-2001.
16.	16th June, 2000	8	The Committee finalized the questionnaire on the budget material received from Tourism Department.
17.	22nd June, 2000	6	The Committee scrutinised the replies received from the Transport Department in respect of implementations/observations of remaining paragraphs of 27th report of Committee for the year 1994-95.
18.	23rd June, 2000	7	The Committee scrutinised the replies received from the Transport Department in respect of implementations/observations of remaining paragraphs of 27th report of Committee for the year 1994-95.
19.	27th June, 2000	7	The Committee postponed the oral examination of the representatives of Education Department.
20.	28th June, 2000	6	The Committee scrutinised the replies received from the Food & Supplies Department in respect of implementations/observations of remaining paragraphs of 27th report of Committee for the year 1994-1995.
21.	29th June, 2000	6	The Committee scrutinised the replies received from the Social Welfare Department in respect of implementations/observations of remaining paragraphs of 23rd report of Committee for the year 1990-91.

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22.	4th July, 2000	8	The Committee scrutinized the budget material received from Revenue Department for the year 2000-2001.
23.	11th July, 2000	7	The Committee scrutinized the budget material received from Excise & Taxation Department for the year 2000-2001.
24.	14th July, 2000	6	The Committee drafted the questionnaire on the budget material received from Revenue Department for the year 2000-2001.
25.	16th July, 2000	6	The Committee drafted the questionnaire on the budget material received from Revenue Department for the year 2000-2001.
26.	19th July, 2000	6	The Committee scrutinized the budget material received from Education Department.
27.	25th July, 2000	5	The Committee postponed the oral examination of representatives of Transport Department.
28.	1st August, 2000	7	The Committee orally examined the representatives of the Social Welfare Department in respect of the observations/recommendations of 23rd report of the Committee for the year 1990-91.
29.	8th August, 2000	7	The Committee orally examined the representatives of the Panchayat Department in respect of the observations/recommendations of 30th report of the Committee for the year 1997-98.
30.	14th August, 2000	5	The Committee orally examined the representatives of the Food & Supplies Department in respect of the observations/recommendations of 27th report of the Committee for the year 1994-95.
31.	22nd August, 2000	8	The Committee orally examined the representatives of the Transport Department in respect of the observations/recommendations of the 27th report of the Committee for the year 1994-1995.
32.	29th August, 2000	6	The Committee scrutinized the budget material received from Tourism Department.
33.	12th September, 2000	5	The Committee scrutinized the budget material received from Tourism Department.

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34.	13th September, 2000	7	The Committee scrutinised the replies received from the Agriculture Department in respect of implementations/observations of remaining paragraphs of 30th report of Committee for the year 1997-98.
35.	15th September, 2000	6	The Committee scrutinised the replies received from the Agriculture Department in respect of implementations/observations of remaining paragraphs of 30th report of Committee for the year 1997-98.
36.	17th September, 2000	7	The Committee scrutinized the budget material received from Prohibition, Excise & Taxation Department.
37.	26th September, 2000	6	The Committee scrutinized the budget material received from Tourism Department.
38.	3rd October, 2000	7	The Committee orally examined the representatives of Tourism Department .
39.	9th October, 2000	8	The Committee discussed on the spot study tour programme for inspection of various Tourist Complexes.
40.	10th October, 2000	8	The Committee inspected various Tourist Complexes at Suraj Kund and Faridabad.
41.	11th October, 2000	8	The Committee inspected various Tourist Complexes in Gurgaon & Rewari Districts.
42.	12th October, 2000	8	The Committee reviewed the visit to the various Tourist Complexes of the Tourism Department in Faridabad, Gurgoan & Rewari Districts.
43.	16th October, 2000	7	The Committee scrutinized the replies received from the Industries Department in respect of the 18th report for the year 1985-86.
44.	23rd October, 2000	5	Oral examination of the representatives of the Tourism Department.
45.	30th October, 2000	6	The Committee decided to postpone the oral examination of the representatives of the Irrigation Department.
46.	2nd November, 2000	6	The Committee decided to cancel the meeting with the sister Committee of Nagaland Legislative Assembly.

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47.	7th November, 2000	6	The Committee scrutinized the replies received from the Mines & Geology Department in respect of the 31st report of the Committee for the year 1998-99.
48.	13th November, 2000	6	The Committee decided to postpone the oral examination of the representatives of the Mines & Geology Department.
49.	20th November, 2000	6	The Committee scrutinized the replies received from the Irrigation Department in respect of the recommendations/observations made in the 25th report for the year 1992-93.
50.	27th November, 2000	6	The Committee decided to postpone the oral examination of the representative of the Irrigation Department.
51.	29th November, 2000	5	The Committee scrutinised the replies received from the Mines & Geology Department.
52.	4th December, 2000	7	The Committee framed the questionnaire to be discussed with the sister Committees during its tour.
53.	8th December, 2000	4	The Committee discussed the Scope and Functions of the Committee and matters of common interest with the Secretary, Goa Legislative Assembly.
54.	10th December, 2000	5	The Committee reviewed the discussion held with the Secretary, Goa Legislative Assembly and also discussed the points to be discussed with the sister Committee of Tamil Nadu Legislative Assembly.
55.	12th December, 2000	5	the Committee discussed the Scope and Functions and matters of common interest with the Secretary, TamilNadu Legislative Assembly.
56.	15th December, 2000	5	The Committee discussed the matters of common interest with the Director-cum-Chief Executive Officer, Zila Parishad Andeman & Nicobar Islands.
57.	18th December, 2000	6	The Committee reviewed the discussion held with its counterparts during the tour.
58.	27th December, 2000	6	The Committee scrutinized the replies received from the Mines & Geology Department in respect of the 31st report for the year 1998-99.



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59.	3rd January, 2001	7	The Committee scrutinized the replies received from the Public Health Department in respect of the 28th report of the Committee for the year 1995-96.
60.	4th January, 2001	8	The Committee scrutinized the replies received from the Public Health Department in respect of the 28th report of the Committee for the year 1995-96.
61.	11th January, 2001	8	The Committee decided to postpone the oral examination of the representatives of the Mines & Geology Department.
62.	16th January, 2001	8	The Committee scrutinized the replies received from the Public Health Department in respect of the 28th report of the Committee for the year 1995-96.
63.	17th January, 2001	8	The Committee scrutinised the replies received from the Mines & Geology Department.
64.	20th January, 2001	4	The Committee scrutinised the replies received from the Public Health Department in respect of the 28th report of the Committee for the year 1995-96.
65.	24th January, 2001	6	The Committee reviewed the discussion held during the tour to Raxaul.
66.	31st January, 2001	6	The Committee paid condolence to the victims of the Gujrat earth quake.
67.	5th Febuary, 2001	4	The Committee scrutinised the replies received from the Panchayat Department in respect of the 30th report of the Committee for the year 1996-97.
68.	13th Febuary, 2001	6	The Committee partly drafted its 32nd report.
69.	19th Febuary, 2001	5	The Committee drafted its 32nd report.
70.	26th Febuary, 2001	5	The Committee finalized the 32nd report and authorized the Chairperson to sign the report on behalf of the Committee.
71.	5th March, 2001	6	The Committee orally examined the representatives of Finance Department along with other Department regarding Supplementary Estimates for the year 2000-2001 and finalized its report on Supplementary Estimates.

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72.	12th March, 2001	3	The Committee decided to hold its meetings outside Chandigarh after the Budget Session.
73.	22nd March, 2001	8	The Committee scrutinised the replies received from the Social Welfare Department in respect of the 23rd report of the Committee for the year 1990-91.
74.	23rd March, 2001	8	The Committee scrutinised the replies received from the Mines and Geology Department in respect of the 31st report of the Committee for the year 1998-99.
75.	27th March, 2001	6	The Committee scrutinised the replies received from the Food & Supplies Department in respect of the 27th report of the Committee for the year 1996-97.

During the period under Review the Committee on Estimates presented the following reports to the House.

Sr. No.	By Whom presented	Date of presentation	Subject
1.	Chairperson		Report of the Committee on Estimates on the Supplementary Estimates for the year 2000-2001.
2.	Chairperson	15th March, 2001	32nd report of the Committee on Estimates for the year 1999-2000 of Public Works Department (B & R) and for the year 2000-2001 of Tourism Department.

Meeting held at places other than Chandigarh .

Sr. No.	Date of Meeting	Place of Meeting
1	2	3
1.	3rd May, 2000	Shimla
2.	4th May, 2000	Shimla
3.	14th June, 2000	Haryan Bhawan, New Delhi
4.	15th June, 2000	Jaipur
5.	16th June, 2000	Jaipur
6.	28th June, 2000	Asa Khera, Sirsa
7.	29th June, 2000	Asa Khera, Sirsa
8.	14th July, 2000	Udaipur
9.	16th July, 2000	Mt. Abu.

1	2	3
10.	13th September, 2000	Haryana Bhawan, New Delhi
11.	15th September, 2000	Allahabad
12.	17th September, 2000	Lucknow
13.	10th October, 2000	Suraj Kund
14.	11th October, 2000	Gurgaon/Rewari
15.	12th October, 2000	Suraj Kund
16.	29th November, 2000	Haryana Bhawan, New Delhi
17.	4th December, 2000	Haryana Bhawan, New Delhi
18.	8th December, 2000	Goa (Panjim)
19.	10th December, 2000	Mumbai
20.	12th December, 2000	Chennai
21.	15th December, 2000	Port Blair
22.	18th December, 2000	Haryana Bhawan, New Delhi
23.	17th January, 2001	Haryana Bhawan, New Delhi
24.	20th January, 2001	Raxaul, Bihar
25.	24th January, 2001	Haryana Bhawan, New Delhi
26.	23rd March, 2001	Haryan Bhawan, New Delhi

A record of proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2000-2001 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 9th March, 2000 authorising the Hon. Speaker to nominate the Members of the Committee and also appoint the Chairperson of Committee. Shri Nafe Singh Jundla, MLA was appointed as a Chairperson of the Committee by the Hon. Speaker on 23rd March, 2000.

The names of the Members of the Committee and number of meetings attended by each of them out of the total number of 59 meetings held during the period under review are given below:-

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Nafe Singh Jundla Chairperson	46
2.	Smt. Sarita Narain, MLA	59
3.	Capt. Ajay Singh, MLA	57
4.	Shri Om Parkash Jindal, MLA	3
5.	Shri Deena Ram, MLA	58
6.	Shri Balwant Singh Sadhaura, MLA	56
7.	Shri Ram Kishan, MLA	50
8.	Smt. Vidya Devi Beniwal, MLA	49
9.	Shri Ram Bhagat, MLA	54

### Meetings held on and Business transacted

The details showing the dates of meetings, the number of Members present and the business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Member present	Business transacted
1	2	3	4
1.	10th April, 2000	8	Welcome address to the Committee by the Hon. Speaker, Haryana Vidhan Sabha.
2.	18th April, 2000	8	The Committee selected four Departments for examination in respect of reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes during the year 2000-2001.

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3.	25th April, 2000	8	<p>(i) The Committee scrutinised the replies received from the Financial Commissioner and Secretary to Govt., Haryana, Home Department (Police) in respect of implementations of recommendations/observations as contained in the 24th report of the Committee concerning the Home Department.</p>
			<p>(ii) Selection of Departments/Corporations for examination.</p>
4.	2nd May, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Postponement of oral examination of the representatives of Home Department in respect of implementation of recommendations as contained in the 24th Report of the Committee concerning the Home (Police) Department.</p> <p>(iii) Selection of Departments for examination.</p>
5.	9th May, 2000	6	<p>Oral examination of the representatives of the Home Department in respect of implementation of recommendations as contained in the 24th report of the Committee concerning the Home (Police) Department.</p>
6.	16th May, 2000.	6	<p>The Committee scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Power Department in respect of implementation of recommendations/observations as contained in its 24th Report concerning the Haryana Vidyut Prasaran Nigam.</p>
7.	23rd May, 2000	7	<p>The Committee partly scrutinised the material received from the Commissioner and Secretary to Government Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 24th Report of the Committee concerning the Haryana Vidyut Prasaran Nigam.</p>

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8.	30th May, 2000	8	(i) The Committee scrutinised the replies received from the Commissioner and Secretary to Government, Haryana, Power Department and decided to orally examine him in its next meeting on 6th June, 2000 at 2.30 P.M.
9.	6th June, 2000	8	(i) Consideration of papers placed before the Committee.  (ii) Postponement of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observations as contained in the 24th Report of the Committee Concerning the Haryana Vidyut Prasaran Nigam/ H.S.E.B.  (iii) The Committee decided to hold its own meetings at Shimla on 16th and 17th June instead of 13th and 14th June.
10.	14th June, 2000	8	(i) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observations as contained in the 24th report of the Committee concerning the Haryana Vidyut Parsaran Nigam/ H.S.E.B.  (ii) The Committee decided to postpone its tour programme to Shimla.
11.	22nd June, 2000	8	(i) The Committee partly scrutinised the material received from the Financial Commissioner and Secretary to Government, Haryana, Co-operation Department in respect of implementations of recommendations/ observations as contained in the 24th report of the Committee concerning the Haryana State Cooperative Supply and Marketing Federation Limited.

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			(ii) The Committee decided to hold its next meetings on 29th June, 2000 and 30th June, 2000 at Haryana Bhawan, New Delhi.
12.	27th June, 2000	9	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Government Haryana, Cooperation Department in respect of implementation/observations as contained in the 24th report of the Committee concerning the HAFED.
13.	29th June, 2000	9	The Committee partly scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana, Cooperation Department, Chandigarh in respect of implementation of recommendations/ observations as contained in the 24th report of the Committee concerning the Haryana Dairy Development Cooperative Federation Limited, Chandigarh
14.	30th June, 2000	8	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/ observations as contained in the 24th report of the Committee concerning the Haryana Dairy Development Cooperative Federation Limited, Chandigarh.
15.	4th July, 2000	8	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/ observations as contained in the 24th report of the Committee concerning the Haryana State Cooperative Apex Bank Limited and Haryana State Cooperative Land Development Bank Limited.
16.	11th July, 2000	7	Oral examination of the Financial Commissioner and Secretary, to Govt., Haryana, Cooperative Department in respect of implementation of recommendations/

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			observations as contained in the 24th report of the Committee concerning the Haryana State Cooperative Supply and Marketing Federation (HAFED).	
17.	18th July, 2000	8	<p>(i) Confirmation of proceedings.</p> <p>(ii) Postponment of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Development and Panchayats Department in respect of Non-Supply of material regarding the general Working of the Development and Panchayats Department.</p> <p>(iii) The committee scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana, Transport Department in respect of implementation of recommendations/observations as contained in the 24th report of the Committee concerning the Transport Department and framed the Questionnaire.</p>	
18.	25th July, 2000	7	<p>(i) Oral examination of the Commissioner and Secretary to Government, Haryana, Transport Department in Respect of implementation of recommendations/observations as contained in the 24th report of the Committee concerning Transport Department.</p> <p>(ii) Decision to visit Rajasthan and Delhi States from 17th August 2000.</p>	
19.	1st August, 2000	8	<p>(i) The Committee scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana, Education Department, in respect of implementation of the recommendations/observations as contained in the 24th report of the Committee concerning the Education Department and framed the Questionnaire.</p>	



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			<p>(ii) The Committee scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana, Local Government Department in respect of the implementation of the recommendations/observations as contained in the 24th report of the Committee concerning the Local Government Department and framed the Questionnaire.</p> <p>(iii) Consideration of papers placed before the Committee.</p> <p>(iv) The Committee decided to postpone the visit to Rajasthan.</p>
20.	8th August, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Government, Haryana, Local Government Department, in respect of implementation of recommendations/observations as contained in the 24th Report of the Committee concerning Local Government Department</p> <p>(iii) Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 24th report of the Committee concerning Education Department.</p>
21.	16th August, 2000	7	The Committee scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Town and Country Planning Department in respect of implementation of recommendations/observations as contained in the 24th report of the Committee concerning the Haryana Urban Development Authority (HUDA) and framed the Questionnaire.
22.	22nd August, 2000	8	The Committee scrutinised the material received from the Commissioner and Secretary

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			to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementations of the recommendations/ observations as contained in the 24th Report of the Committee concerning the Industrial Training and Vocational Education Department and framed the Questionnaire.
23.	29th August, 2000	8	The Committee partly scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Public Work (B & R) Deptt. in respect of implementation of the recommendations/observations as contained in the 24th report of the Committee concerning the Public Works (B&R) Department.
24.	12th september, 2000	8	<p>(i) the Committee scrutinised the material received from the Commissioner and Secretary to Government, Haryana, Public Works (B&amp;R) Department in respect of implementation of the recommendations/observations as contained in the 24th report of the Committee and framed the Questionnaire.</p> <p>(ii) The Committee decided to visit Rajasthan and hold its meetings at Delhi, Jaipur, Jodhpur, Udaipur and Ajmer.</p> <p>(iii) The Committee also decided to visit Tamil Nadu, Karnataka and Goa States from 15th/16th December, 2000.</p>
25.	19th September, 2000	8	Oral examination of the Commissioner and Secretary to Government, Haryana, Town and Country Planning Department in respect of implementation of recommendations/ observations as contained in the 24th report of the Committee concerning Haryana Urban Development Authority.
26.	26th September, 2000	8	Oral examination of the Commissioner and Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations /observations as contained in the 24th report of the Committee concerning

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			the Industrial Training and Vocational Education Department.
27.	3rd October, 2000	7	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of the recommendations/observations as contained in the 24th report of the Committee concerning the Welfare of Scheduled Castes and Backward Classes Department.
28.	10th October, 2000	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) the Committee decided the tour programme for Rajasthan.</p> <p>(iii) Oral examination of the Commissioner and Secretary to Government, Haryana, Public Works (B &amp; R) Department in respect of implementation of recommendations/ observations as contained in the 24th report of the Committee concerning the Public Works (B &amp; R) Department.</p>
29.	17th October, 2000	7	Oral examination of the Finance Commissioner and Secretary to Govt., Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in the 24th report of the Committee concerning the Haryana Dairy Development Coop. Federation Limited, Haryana State Cooperative Apex Bank Limited and Haryana State Cooperative Land Development Bank Limited.
30.	24th October, 2000	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Commissioner and Secretary to Govt., Haryana, Tourism Department regarding the general Working of the Haryana Tourism Corporation Ltd.</p>
31.	31st October, 2000	5	The Committee partly framed the Questionnaire of the material received

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			to Government, Haryana, Tourism Deptt. regarding the general working of the Haryana Tourism Corporation.
32.	7th November, 2000	8	<p>(i) The Committee partly framed the Questionnaire of the material received from the Commissioner &amp; Secretary to Govt., Haryana, Tourism Department regarding the general working of the Haryana Tourism Corporation.</p> <p>(ii) The committee decided to postpone its visit to Rajasthan and fixing of meeting at New Delhi.</p>
33.	14th November, 2000	8	<p>(i) The Committee framed the Questionnaire of the material received from the Commissioner and Secretary to Govt., Haryana, Tourism Department regarding the general working of the Haryana Torisim Corporation.</p> <p>(ii) The Committee re-discussed the study tour programme as already finalised for visiting Maharashtra, Karnataka and Tamil Nadu.</p>
34.	21st November, 2000	7	The Committee partly framed the Questionnaire of the material received from the Commissioner & Secretary to Govt., Haryana, Tourism Department regarding the general working of the Haryana Tourism Corporation.
35.	23rd November, 2000	6	The Committee partly scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayat Department regarding the general working of the Panchayats Department.
36.	24th November, 2000	5	The Committee partly scrutinised the material received from the Financial Commissioner & Secretary to Govt., Haryana, Panchayats Department regarding the general working of the Panchayats Department.
37.	28th November, 2000	5	Decision/observation of the Committee for sending a letter to Chief Secretary Haryana regarding inconvenience caused to

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		Committee due to Non-availability of proper accommodation in Haryana Bhawan, New Delhi on 23rd November, 2000.
38. 5th December, 2000	7	<p>(i) The Committee resumed the scrutiny of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.</p> <p>(ii) The Committee discussed the tour programme already chalked out from 26th December, 2000 to 10th January, 2001.</p>
39. 12th December, 2000	8	The Committee partly framed the Questionnaire on the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
40. 13th December, 2000	7	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
41. 19th December, 2000	8	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
42. 20th December, 2000	8	The Committee partly framed the Questionnaire on the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department, regarding the general working of Panchayats Department.
43. 28th December, 2000	8	(i) The Committee discussed the arrangements made for the Committee on the Welfare of SC, ST and BC to the States of Maharashtra, Karnataka and Tamil Nadu.

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			(ii) The Committee framed the Questionnaire to be discussed with the counterpart Committees of other States i.e. Maharashtra, Karnataka and Tamil Nadu on matter of common interest.
44.	29th December, 2000	7	Discussion with the Deputy Secretary of Maharashtra Vidhan Sabha on the matter of common interest concerning SC, ST and BC.
45.	1st January, 2001	7	Discussion with the Secretary of Karnataka Vidhan Sabha on the matter of common interest.
46.	3rd January, 2001	7	Discussion with the Secretary of Daravid Department on the matter of common interest.
47.	4th January, 2001	7	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
48.	7th January, 2001	7	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
49.	11th January, 2001	8	Review of the discussion of the meeting held with the officers of the Maharashtra Legislative Assembly and the discussion held with the Chairman cum-Managing Director of SC and ST Corporation of Tamil Nadu.
50.	16th January, 2001	7	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of the Panchayats Department.
51.	23rd January, 2001	6	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Government, Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.

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52.	30th January, 2001	4	The Committee framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Government, Haryana, Development and Panchayats Department regarding the general working of the Panchayats Department.
53.	6th February, 2001	8	The Committee partly framed the Questionnaire of the material received from the Financial Commissioner and Secretary to Government, Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
54.	13th February, 2001	8	<ul style="list-style-type: none"> <li>(i) Consideration of papers placed before the Committee.</li> <li>(ii) The Committee scrutinised the additional information sent by the Transport Commissioner, Haryana.</li> <li>(iii) The Chairperson confirmed the proceedings of the meetings of the Committee.</li> </ul>
55.	20th February, 2001	7	<ul style="list-style-type: none"> <li>(i) Consideration of papers placed before the Committee.</li> <li>(ii) The Committee partly finalised the Questionnaire of the material received from the Commissioner &amp; Secretary to Government, Haryana, Tourism Department regarding the general working of the Haryana, Tourism Corporation.</li> <li>(iii) The Committee partly finalised the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of the Panchayats.</li> </ul>
56.	27th February, 2001	7	<ul style="list-style-type: none"> <li>(i) Consideration of papers placed before the Committee.</li> <li>(ii) The Committee finalised the Questionnaire of the material received from the Commissioner and Secretary to Govt. Haryana, Tourism</li> </ul>

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			Department regarding the general working of the Haryana Tourism Corporation.
			(iii) The Committee finalised the Questionnaire of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Development and Panchayats Department regarding the general working of Panchayats Department.
			(iv) Confirmation of proceedings.
			(v) The Committee drafted and finalised 25th report of the Committee for the year 2000-2001
57.	20th March, 2001	7	(i) The Committee scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Industries Department regarding the general working of the Haryana Industries Department.
			(ii) Consideration of papers placed before the Committee.
58.	22nd March, 2001	8	The Committee scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Industries Department regarding the general working of the Haryana Industries Department.
59.	27th March, 2001	7	The Committee partly scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Industries Department regarding the general working of the Haryana Industries Department.

### Report Presented

The Committee presented the Twenty Fifth Report of the Committee for the year 2000-2001 to the House on 15th March, 2001.

### Proceedings

A record of the proceedings of the Committee has been kept in the Vidhan Sabha Secretariat.



## COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2000-2001 consisting of nine Members and two Special Invitees was nominated by the Speaker, Haryana Vidhan Sabha on 23rd March, 2000 vide Notification No. CB/A-1/2000-2001/26, Dated 24th March, 2000.

Shri Mange Ram Gupta, MLA a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 63 meetings during the period under Review.

The name of the member and number of meetings attended by each of them are shown in the following Table :-

Sr. No.	Name of Member	Number of Meetings attended
1.	Shri Mange Ram Gupta, MLA	63
2.	Shri Ramesh Kumar Khatak, MLA	26
3.	Shri Shadi Lal Batra, MLA	59
4.	Shri Tejvir Singh, MLA	24
5.	Shri Jarnail Singh, MLA	51
6.	Shri Lila Krishan, MLA	46
7.	Dr. Sita Ram, MLA	53
8.	Shri Jasbir Singh, MLA	61
9.	Shri Lila Ram Gujar, MLA	61
<b>Special Invitees</b>		
10.	Shri Zakir Hussain, MLA	40
11.	Shri Ram Phal Kundu, MLA	19
*12.	Shri Rambir Singh, MLA	45

*\*Shri Rambir Singh, MLA was nominated as Special Invitee to the Committee with effect from 27th June, 2000.*

### Meetings held and Business transacted

The details showing the dates of meetings, the number of Members present and

Sr. No.	Date of Meeting	Number of Members including Special Invitee present	Business Transacted
1	2	3	4
1.	11th April, 2000	7	The Hon'ble Speaker, Haryana Vidhan Sabha explained the scop and functions of the Committee of the Government Assurances for the year 2000-2001.
2.	20th April, 2000	8	Scrutiny of the Statement of Assurances No. 1 to 19 given by the Ministers on the floor of the House during the Session held in the month of January, 1999.
3.	27th April, 2000	7	Scrutiny of the Statement of Assurances No.20 to 29 given by the Ministers on the floor of the House during the Session held in the month of January, 1999.
4.	4th May, 2000	7	Scrutiny of the Statement of Assurances No. 30 to 44 given by the Ministers on the floor of the House during the Session held in the month of January, 1999.
5.	5th May, 2000 (Shimla)	6	Scrutiny of the Statement of Assurances No. 45 to 64 given by the Ministers on the floor of the House during the Session held in the month of January, 1999.
6.	6th May, 2000 (Shimla)	6	Scrutiny of the Statement of Assurances No.65 to 82 given by the Ministers on the floor of the House during the Session held in the month of January, 1999.
7.	11th May, 2000	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
8.	19th May, 2000	6	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
9.	24th May, 2000	5	Scrutiny of the replies received from the various Government Departments in regard

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			to the implementation of the outstanding assurances contained in its 30th Report.
10.	1st June, 2000	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
11.	8th June, 2000	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
12.	15th June, 2000	11	Scrutiny of the replies received from various Government Departments in regard to the implementation of outstanding assurances of the Session held in the month of July, 1998.
13.	16th June, 2000 (New Delhi)	11	Scrutiny of the Statement of Assurances No. 1 to 7 given by the Ministers on the floor of the House during the Session held in month of June, 1999.
14.	23rd June, 2000	8	Scrutiny of the Statement of Assurances No. 1 to 9 given by the Ministers on the floor of the House during the Session held in the month of November, 1999.
15.	29th June, 2000	10	Orally examined the representatives of the Tourism Department in respect of implementation of outstanding assurances of July Session, 1998.
16.	5th July, 2000	9	Scrutiny of replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
17.	6th July, 2000 Jaipur (Rajasthan)	9	Scrutiny of the replies received from the Irrigation Department in regard to the implementation of the outstanding assurances contained in its 30th Report.
18.	7th July, 2000 Udaipur (Rajasthan)	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
19.	13th July, 2000	9	(i) Confirmation of Proceedings. (ii) Scrutiny of the replies received from the various Government Departments in regard to the implementation of the

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			outstanding assurances of the Session held in the month of July, 1998.
20.	20th July, 2000	7	Scrutiny of the replies received from the Transport Department in regard to the implementation of the outstanding assurances contained in its 30th Report.
21.	27th July, 2000	7	-do-
22.	4th August, 2000	6	Scrutiny of the replies received from the Industries Department in regard to the implementation of the outstanding assurances contained in its 30th Report and the Session held in the month of July, 1998.
23.	11th August, 2000	11	Scrutiny of the replies received from the Technical Education Department in regard to the implementation of the outstanding assurances contained in its 30th Report.
24.	16th August, 2000	8	(i) D.O. Letter received from the Commissioner and Secretary to Govt. Haryana Technical Education Department expressing his inability to attend the meeting. The committee acceded to his request.  (ii) Scrutiny of the replies received from the Technical Education Department In regard to the implementation of the outstanding assurances as contained in its 30th Report.
25.	24th August, 2000	11	Scrutiny of the replies received from the Irrigation Department and Revenue Department in regard to the implementation of the outstanding assurances contained in its 30th Report and July Session, 1998.
26.	29th August, 2000	9	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances contained in its 30th Report.
27.	14th September, 2000	10	Scrutiny of the replies received from the Power Department in regard to the implementation of the outstanding assurances relating to the July, 1998 Session.
28.	20th September, 2000	8	-do-

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29.	27th September, 2000	8	Scrutiny of the Statement of assurances No. 1 to 17 given by the Minister on the floor of the House during the Session held in the month of March, 2000.
30.	4th October, 2000	8	Scrutiny of the Statement of Assurances No. 18 to 31 given by the Minister on the floor of the House during the Session held in the month of March, 2000
31.	11th October, 2000	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances relating to the January, 1999 Session.
32.	18th October, 2000	8	Scrutiny of the replies received from the various Departments in regard to the implementation of the outstanding assurances relating to the January, 1999 Session.
33.	24th October, 2000	7	-do-
34.	2nd November, 2000	10	Scrutiny of the replies received from the various Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
35.	9th November, 2000	10	Orally examined the representatives of the P.W.D (Public Health) in respect of implementation of outstanding assurances contained in its 30th Report.
36.	14th November, 2000	8	Scrutiny of the replies received from the P.W. (Public Health ) Department in regard to the implementation of the outstanding assurances as contained in its 30th Report.
37.	21st November, 2000	10	-do-
38.	29th November, 2000	11	-do-
39.	1st December, 2000 (New Delhi)	11	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
40.	6th December, 2000	9	Scrutiny of the replies received from the P.W.

1	2	3	4
			implementation of the outstanding assurances contained in its 30th Report.
41.	7th December, 2000	9	-do-
42.	12th December, 2000	10	(i) The Committee decided to undertake an official study tour to the States of Tamil Nadu and Karnatka with effect from 9th January, 2001 to 22nd January, 2001.  (ii) Scrutiny of replies received from the various Departments in regard to the implementation of the outstanding assurances as contained in its 30th Report.
43.	13th December, 2000	10	Scrutiny of the replies received from the Home Department in regard to the implementation of outstanding assurances as contained in its 30th Report.
44.	19th December, 2000	8	Scrutiny of the Replies received from the various Departments in regard to the implementation of the outstanding assurances relating to the July, 1998 Session.
45.	20th December, 2000	9	-do-
46.	27th December, 2000	10	Scrutiny of the replies received from the Power Department in regard to the implementation of the outstanding assurances given by the Minister on the floor of the House during January, 1999 Session.
47.	3rd January, 2001	10	Scrutiny of the replies received from the various Departments in regard to the implementation of the outstanding assurances as contained in its 30th Report.
48.	9th January, 2001 (New Delhi)	10	The Committee framed the Questionnaire to be discussed with the counter part Committee of the Tamil Nadu Legislative Assembly.
49.	11th January, 2001 (Tamil Nadu Channi)	8	The Committee Discussed the Matters of Common interest with the Secretary, Tamil Nadu Legislative Assembly.
50.	16th January, 2001 (Kannyakumari)	9	The Committee reviewed the discussion held with the Secretary, Tamil Nadu Legislative Assembly.

1	2	3	4
51.	18th January, 2001	9	The Committee framed the questionnaire to be discussed with the counter part Committee of the Karnataka Legislative Assembly.
52.	20th January, 2001 (Puitta Parthi)	9	The Committee discussed the matters of common interest with the Secretary, Karnataka Legislative Assembly.
53.	22nd January, 2001 (Bangalore)	9	The Committee reviewed the discussion held with the Karnataka Legislative Assembly.
54.	31st January, 2001 (New Delhi)	8	The Committee passed the Condolence resolution and placed on record its deep sense of sorrow and grief on the sever earth quacke that shake whole of Gujarat resulting in the death of thousands peoples.
55.	7th February, 2001	7	Scrutiny of the replies received from the various Departments in regard to the implementation of the outstanding assurances relating to the Feb., 1999, June-1999 and November, 1999 Sessions.
56.	14th February, 2001	11	Scrutiny of the replies received from the various Departments in regard to the implementation of the outstanding assurances of the 30th Report.
57.	20th February, 2001	9	The Committee drafted the 31st Report of the Committee for the year 2001-2002.
58.	22nd February, 2001 (New Delhi)	11	-do-
59.	23rd February, 2001 (New Delhi)	10	The Committee finalised its 31st report for the year 2001-2002.
60.	27th February, 2001	9	Scrutiny of the replies received from the Irrigation and Rehabilitation Departments in regard to the implementation of the outstanding assurances contained in its 30th Report.
61.	21st March, 2001	9	Scrutiny of the replies received from the Health Department and Rural Development Department in regard to the implementation of the outstanding assurances relating to the March, 2000 Session.
62.	28th March, 2001	8	Confirmation of proceedings.
63.	30th March, 2001 (Nainital)	9	-do-

### Meetings at places other than Chandigarh

The Committee undertook an official study tour to the States of Tamil Nadu and Karnataka from 9th January, 2001 to 22nd January, 2001 with a view to have discussion on the matters of common interest and held 6 meetings at different places mentioned below:—

1.	5th May, 2000 and 6th May, 2000	Simla
2.	15th June, 2000 16th June, 2000 5th July, 2000 1st December, 2000 9th January, 2001 22nd January, 2001 22nd February, 2001 23rd February, 2001	New Delhi
3.	6th July, 2000	Jaipur
4.	7th July, 2000	Udaipur
5.	11th January, 2001	Chennai
6.	16th January, 2001	Kanya Kumari
7.	18th January, 2001	Putta Parathi (Karnataka)
8.	20th January, 2001	Bangalore
9.	30th March, 2001	Nainital

### Report Presented

The Committee presented its 31st Report for the year 2000-2001 to the House on 15th March, 2001.

### Proceedings

A record of proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



## COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of 8 Members of the Haryana Vidhan Sabha (including the Advocate General) and two Special Invitees was nominated by the Hon'ble Speaker on the 23rd March, 2000 and was notified in the Official Gazette vide Notification No.HVS-LA(Sub-Leg)-1/2000-2001/21, dated the 24th March, 2001.

Vaid Kapoor Chand was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 57 meetings during the period under review.

The names of Members/Special Invitees and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of Member	Number of meetings attended
1.	Vaid Kapoor Chand	43
2.	Shri Kanwar Pal	50
3.	Rao Narender Singh	52
4.	Shri Bhim Sain Mehta	51
5.	Shri Ranbir Singh Mandola	52
6.	S. Nishan Singh	45
7.	Shri Bishan Lal Saini	56
8.	Advocate General	Nil
	<b>Special Invitees</b>	
1.	Shri Bhagwan Sahai Rawat	47
2.	Shri Dan Singh	46

### Rules Scrutinised

The Committee scrutinised the following Rules:-

1. The Haryana Rural Development Rules, 1987 framed under the Haryana Rural Development Act, 1986.
2. The Punjab Livestock Improvement Rules, 1958 framed under the Punjab Livestock Improvement Act, 1953 .
3. The Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
4. The Haryana Restaurant (Consumption of Liquor) Rules, 1988 framed under the Punjab Excise Act, 1914.
5. The Haryana Liquor License rules, 1970 framed under the Punjab Excise Act, 1914.

### Meetings held and Business transacted

The dates of the meetings, the number of Members and the Business Transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	4th April, 2000	7	(i) Welcome address by the Hon'ble Speaker, Haryana Vidhan Sabha. (ii) Discussion on the Scope and Functions of the Committee.
2.	11th April, 2000	7	(i) Selection of Rules for scrutiny. (ii) Attendance of Legal Remembrancer in the meetings.
3.	18th April, 2000	8	Scrutiny of the Haryana Rural Development Rules, 1987, framed under the Haryana Rural Development Act, 1986.
4.	26th April, 2000	7	Scrutiny of the Haryana Rural Development Rules, 1987, framed under the Haryana Rural Development Act, 1986.
5.	3rd May, 2000	8	Resumption of scrutiny of the Haryana Rural Development Rules, 1987, framed under the Haryana Rural Development Act, 1986.
6.	10th May, 2000	6	Resumption of scrutiny of the Haryana Rural Development Rules, 1987, framed under the Haryana Rural Development Act, 1986.
7.	15th May, 2000	4	Resumption of scrutiny of the Haryana Rural Development Rules, 1987, framed under the Haryana Rural Development Act, 1986.
8.	23rd May, 2000	7	(i) Resumption of scrutiny of the Haryana Rural development Rules, 1987, framed under the Haryana Rural Development Act, 1986. (ii) The Committee decided to hold its own meetings on 13th & 14th June, 2000 at Shimla.
9.	29th May, 2000	7	Scrutiny of the Punjab Livestock Improvement Rules, 1958, framed under the Punjab Livestock Improvement Act, 1953.
10.	7th June, 2000	9	(i) Scrutiny of the Punjab Livestock Improvement Rules, 1958, framed under the Punjab Livestock Improvement Act, 1953.

1	2	3	4
			(ii) The Committee decided to visit selected Gaushalas in the State of Haryana from 20th to 22nd June, 2000.
11.	13th June, 2000 (Shimla)	9	Scrutiny of the Punjab Livestock Improvement Rules, 1958, framed under the Punjab Livestock Improvement Act, 1953.
12.	14th June, 2000 (Shimla)	9	(i) Resumption of scrutiny of the Punjab Livestock Improvement Rules, 1958, framed under the Punjab Livestock Improvement Act, 1953.  (ii) The Committee decided to postpone its Study Tour to various districts of Haryana from 21st to 23rd June, 2000.
13.	22nd June, 2000	7	Resumption of scrutiny of the Punjab Livestock Rules, 1958 framed under the Punjab Livestock Improvement Act, 1953.
14.	28th June, 2000	9	Resumption of scrutiny of the Punjab Livestock Rules, 1958 framed under the Punjab Livestock Improvement Act, 1953.
15.	5th July, 2000	9	Scrutiny of the Haryana Minerals (Vesting of Rights) Act, 1973.
16.	12th July, 2000	8	(i) Scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979, framed under the Haryana Minerals (Vesting of Rights) Act, 1973.  (ii) The Committee decided to hold its own meetings at New Delhi on 19 & 20th July, 2000.
17.	19th July, 2000 (New Delhi)	7	Resumption of scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
18.	20th July, 2000 (New Delhi)	7	Resumption of scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
19.	26th July, 2000	7	Scrutiny of the Haryana Restaurant (Consumption of Liquor) Rules, 1988, framed under the Punjab Excise Act, 1914.
20.	1st August, 2000	8	(i) Papers placed before the Committee. (ii) Scrutiny of the Haryana Restaurant (Consumption of Liquor) Rules, 1988

1	2	3	4
			framed under the Punjab Excise Act, 1914.
21.	9th August, 2000	6	Resumption of scrutiny of the Haryana Restaurant (Consumption of Liquor) Rules, 1988 framed under the Punjab Excise Act, 1914.
22.	16th August, 2000	8	(i) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Prohibition, Excise and Taxation Department in respect of the Haryana Restaurant (Consumption of Liquor) Rules, 1988 framed under the Punjab Excise Act, 1914. (ii) The Committee decided to undertake an on the Spot Study tour to the States of Sikkim, Tamil Nadu and Union Territory of Andaman and Nicobar Islands from 9th October, 2000 to 22nd October, 2000.
23.	24th August, 2000	7	Perusal/ Scrutiny of the Punjab Excise Act, 1914.
24.	30th August, 2000	8	Scrutiny of the Haryana Liquor License Rules, 1970 framed under the Punjab Excise Act, 1914.
25.	13th September, 2000	8	(i) Papers placed before the Committee. (ii) The Committee decided to postpone its tour programme to the other States from 9th to 22nd October, 2000.
26.	18th September, 2000	9	Discussion on the matters of common interest with the sister Committee of Karnataka Legislative Assembly.
27.	27th September, 2000	9	(i) Papers placed before the Committee. (ii) The Committee decided to undertake a Study Tour to the State of Rajasthan at Jaipur, Udaipur, Mount Abu and Chittorgarh w.e.f. 11th to 16th October, 2000. (iii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
28.	4th October, 2000	9	(i) Passing of the Condolence Resolution on the sad demise of Shri Virender Singh, former Minister, Haryana.

1	2	3	4
			(ii) Confirmation of proceedings.
			(iii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
29.	11th October, 2000	9	(i) Papers placed before the Committee. (ii) Informal discussion about the tour to the State of Rajasthan. (iii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
30.	14th October, 2000 (Mount Abu)	7	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
31.	16th October, 2000 (Jaipur)	7	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab excise Act, 1914.
32.	23rd October, 2000	8	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
33.	30th October, 2000	9	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
34.	9th November, 2000	7	Papers placed before the Committee.
35.	15th November, 2000	5	(i) Resumption of scrutiny of the Haryana Liquor License Rules, 1970 framed under the Punjab Excise Act, 1914. (ii) The Committee decided to hold its own meeting at New Delhi on 27th November, 2000.
36.	22nd November, 2000	8	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
37.	27th November, 2000 (New Delhi)	9	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
38.	6th December, 2000	9	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
39.	13th December, 2000	9	(i) Papers placed before the Committee.

1	2	3	4
			(ii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
			(iii) Confirmation of Proceedings.
40.	19th December, 2000	9	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
41.	27th December, 2000	7	(i) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
			(ii) The Committee decided to hold its own meetings on 9th & 10th January, 2000 at Manali.
42.	3rd January, 2001	7	(i) Papers placed before the Committee.
			(ii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
			(iii) The Committee decided to postpone its tour to Manali.
43.	10th January, 2001	8	(i) Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Development and Panchayats Department in respect of the Haryana Rural Development Rules, 1987, framed under the Haryana Rural Development Act, 1986.
			(ii) The Committee again decided to hold its meeting at Manali on 20th Jan., 2001.
44.	18th January, 2001	9	(i) Papers placed before the Committee.
			(ii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
45.	20th January, 2001 (Manali)	4	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
46.	25th January, 2001	8	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.

1	2	3	4
47.	31st January, 2001	7	<p>(i) Papers placed before the Committee.</p> <p>(ii) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.</p> <p>(iii) The Committee decided to hold its own meetings at Raxaul besides meetings at New Delhi w.e.f. 18th Feb., 2001 to 23rd Feb., 2001.</p>
48.	7th February, 2001	7	<p>(i) Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.</p> <p>(ii) Confirmation of Proceedings.</p>
49.	12th February, 2001	8	Resumption of scrutiny of the Haryana Liquor License Rules, 1970, framed under the Punjab Excise Act, 1914.
50.	18th February, 2001 (New Delhi)	9	Scrutiny of the replies regarding implementation of the recommendations/ observations of the Committee as contained in its 27th Report concerning the Haryana Motor Vehicles Rules, 1993, framed under the Motor Vehicles Act, 1988.
51.	21st February, 2001 (Raxaul)	5	Scrutiny of the replies received from the Animal Husbandry Deptt., regarding the Punjab Live Stock Improvement Rules, 1958, framed under the Punjab Live Stock Improvement Act, 1953.
52.	23rd February, 2001 (New Delhi)	9	The Committee went through the replies received from the Transport Department, Haryana regarding implementations/ observations made by the Committee in its 27th Report.
53.	28th February, 2001	8	<p>(i) Letter placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Haryana Prohibition, Excise and Taxation Department in respect of non supply of replies regarding the Haryana Liquor License Rules, 1970, framed under the Haryana Liquor License Act, 1970.</p>

1	2	3	4
			(iii) Drafting and Finalisation of 31st Report for the year 2000-2001.
			(iv) The Committee decided to undertake a Study Tour to the States of Sikkim, West Bengal and Andaman and Nicobar Island w.e.f. 20th to 30th March, 2001.
			(v) Confirmation of Proceedings.
54.	20th March, 2001	6	(i) Watching of implementation of outstanding recommendations of the Committee made in its 30th Report.
			(ii) The Committee decided to cancel its tour programme which was to be commenced from 20th to 30th March, 2001
			(iii) The Committee decided to hold its own meetings at Nainital and New Delhi on 29th and 31st March, 2001.
55.	27th March, 2001	9	Implementation of outstanding recommendations/observations of the Committee made in its earlier Reports.
56.	29th March, 2001	8	Implementation of recommendations observations of the Committee made in its earlier Reports.
57.	31st March, 2001	9	The Committee reviewed the proceeding relating to watching the implementation of recommendations/observations made in its earlier meeting held at Nainital.

#### Meetings at places other than Chandigarh

The Committee held its meetings on the following dates and places:-

1.	13th June, 2000	Shimla
2.	14th June, 2000	Shimla
3.	19th July, 2000	New Delhi
4.	20th July, 2000	New Delhi
5.	14th October, 2000	Mount Abu
6.	16th October, 2000	Jaipur



1	2	3	4
7.	27th November, 2000	New Delhi	
8.	20th January, 2001	Manali	
9.	18th February, 2001	New Delhi	
10.	21st February, 2001	Raxaul	
11.	23rd February, 2001	New Delhi	
12.	29th March, 2001	Nainital	
13.	31st March, 2001	New Delhi	

**Report Presented**

The Committee presented to the House its 31st Report for the year 2000-2001 on the 14th March, 2001.

**Proceedings**

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE OF PRIVILEGES

Shri Bhagwan Sahai Rawat, M.L.A. was appointed by the Hon'ble Speaker as Chairperson of the Committee. The name of the Members of the Committee are as under:-

1.	Sh. Bhagwan Sahai Rawat, M.L.A.	Chairperson
2.	Sh. Dan Singh, M.L.A.	Member
3.	Sh. Zakir Hussain, M.L.A.	-do-
4.	Smt. Veena Chhiber, M.L.A.	-do-
5.	Sh. Daryab Singh, M.L.A.	-do-
6.	Sh. Nafe Singh Rathee, M.L.A.	-do-
7.	Sh. Amar Singh Dhandey, M.L.A.	-do-
8.	Sh. Ramesh Kumar Khatak, M.L.A.	-do-
9.	Sh. Ramesh Rana, M.L.A.	-do-
10.	Sh. Ramphal Kundu, M.L.A.	-do-

The Committee held a total number of 30 meetings during the period under review. The names of the Members and number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Member	Number of Meetings attended
1.	Sh. Bhagwan Sahai Rawat, M.L.A.	27
2.	Sh. Dan Singh, M.L.A.	18
3.	Sh. Zakir Hussain, M.L.A.	22
4.	Smt. Veena Chhiber, M.L.A.	22
5.	Sh. Daryab Singh, M.L.A.	19
6.	Sh. Nafe Singh Rathee, M.L.A.	19
7.	Sh. Amar Singh Dhandey, M.L.A.	23
8.	Sh. Ramesh Kumar Khatak, M.L.A.	18
9.	Sh. Ramesh Rana, M.L.A.	19
10.	Sh. Ramphal Kundu, M.L.A.	7

**MEETING HELD AND BUSINESS TRANSACTED**

Sr. No.	Date of Meeting	Member Present	Business Transacted
1	2	3	4
1.	10th April, 2000	4	No. business was transacted for want of quorum.
2.	19th April, 2000	5	The Committee discussed on the various scope and functions of the Committee at Chandigarh
3.	25th April, 2000	4	No business was transacted for want of quorum.
4.	2nd May, 2000	3	-do-
5.	10th May, 2000	4	-do-
6.	17th May, 2000	4	-do-
7.	24th May, 2000	6	The Committee discussed on the various scope and functions of the Committee at Chandigarh.
8.	31st May, 2000	8	-do-
9.	7th June, 2000	9	-do-
10.	19th June, 2000	6	-do-
11.	20th June, 2000	8	The Committee discussed on the various scope and functions of the Committee at Shimla.
12.	21st June, 2000	8	-do-
13.	23rd June, 2000	8	The Committee discussed on the various scope and functions of the Committee at Chandigarh.
14.	30th June, 2000	8	-do-
15.	5th July, 2000	8	-do-
16.	12th July, 2000	9	-do-
17.	14th July, 2000	10	The Committee discussed on the various scope and functions of the Committee at Bikaner (Rajasthan).
18.	16th July, 2000	9	The Committee discussed on the various scope and functions of the Committee at Jaisalmer.
19.	18th July, 2000	9	The Committee discussed on the various scope and functions of the Committee at Jaipur.

1	2	3	4
20.	31st July, 2000	6	The Committee discussed on the various scope and functions of the Committee at Chandigarh.
21.	8th August, 2000	8	The Committee discussed on the various scope and functions of the Committee at Delhi.
22.	12th September, 2000	8	The Committee discussed on the various scope and functions of the Committee at Chandigarh.
23.	3rd October, 2000	4	No. business was transacted for want of quorum.
24.	6th November, 2000	4	-do-
25.	24th November, 2000	6	The Committee discussed on the various scope and functions of the Committee at Delhi.
26.	4th December, 2000	5	The Committee discussed on the various scope and functions of the Committee at Chandigarh.
27.	8th December, 2000	6	The Committee discussed on the various scope and functions of the Committee at Delhi.
28.	8th January, 2001	5	The Committee discussed on the various scope and functions of the Committee at Chandigarh.
29.	22nd January, 2001	4	No. business was transacted for want of quorum.
30.	2nd February, 2001	8	The Committee discussed on the various scope and functions of the Committee at Delhi.

#### Proceeding

A record of proceeding of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## HOUSE COMMITTEE

1. The House Committee for the year 2000-2001, consisting of five members was nominated by the Hon'ble speaker on 23rd March, 2000 alongwith two special invitees. Thereafter Shri Ramesh Rana, MLA was nominated on 13th December, 2000 as a Special Invitee to serve the Committee for the remaining period of the year 2000-2001.

2. Shri Gopi Chand Gahlot, Deputy Speaker, was the Ex-officio Chairperson of the Committee.

3. The Committee held 65 meetings.

4. The names of the Members and number of meetings attended by each of them are given in the following table :—

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Gopi Chand Gahlot, Deputy Speaker.	36
2.	Smt. Anita Yadav	64
3.	Shri Uday Bhan	59
4.	Shri Dharampal (Nilokheri)	61
5.	Shri Hamid Hussain	32
<b>Special Invitees</b>		
1.	Shri Daryab Singh	58
2.	Shri Ram Kuwar Saini	59
* 3.	Shri Ramesh Rana	17

\* *Shri Ramesh Rana, MLA, Special Invitee of the House Committee was nominated on 13th December, 2000 to serve the Committee for the remaining period of the year 2000-2001.*

5. The date of meetings held, the number of the members present and business transacted at each meeting are given below:—

Sr. No.	Date of meeting	No. of members present,	Business transacted
1	2	3	4
1.	5th April, 2000	6	(i) The Secretary welcomed the members of the Committee and explained in detail its scope and functions  (ii) The Committee decided that those members who are interested in the

1	2	3	4
			<p>allotment of MLA's Flats servant quarters and motor garages sent their applications to the Vidhaan Sabha Secretariat upto 17.4.2000 at 4.00 P.M. for consideration.</p> <p><i>iii)</i> The Committee desired that to examine the Director, Hospitality Organisation regarding catering services and the Engineer-in-Chief PWD (B&amp;R) Haryana for some other facilities may be asked to attend the on 11.4.2000 at 2.30 P.M.</p> <p><i>(iv)</i> The Committee informed regarding Progress Report of construction of MLA s Flats thereafter the Committee also desired that the Commissioner &amp; Secretary Govt. to Haryanan, PWD (B &amp; R) Department may be asked to attend the said meeting.</p>
2.	11th April, 2000	5	<p><i>(i)</i> The Committee informally discussed the agenda fixed for the meeting and thereafter discussed with the Commissioner &amp; Secretary to Govt. Haryana, PWD (B &amp; R) and the Director, Hospitality Organisation Haryana.</p> <p><i>(ii)</i> The Committee discussed with the Commissioner &amp; Secretary to Govt. Haryana PWD (B &amp; R) in respect of Progress Report of the construction of 16 MLA Flats in Sector-3, Chandigarh.</p> <p><i>(iii)</i> The Committee also discussed with the Engineer-in-Chief, Haryana PWD (B &amp; R) for the installation of A. C s and in the Haryana MLA s Hostal and Flats. The Committee discussed on the various points i.e. installation of Exhaust Fans, Water Cooler with Aqua guards rennovation of bath rooms, good quality soap, net and clean bedding articles and some other facilities be provided to the Hon'ble Members.</p>

1	2	3	4
			(iv) The Committee orally discussed with the Director, Hospitality Organisation Haryana in respect of catering facilities for the Hon'ble Members and gave certain directions for the improvement.
3.	17th April, 2000	7	The Committee scrutinized the application regarding allotment of MLAs Flats, Servant quarters and Motor garages and desired that a list be prepared accordingly and the same may be placed before the Committee in its next meeting to be held on 18.4.2000 at 11.30 A.M. for the allotment of draw of lots.
4.	18th April, 2000	7	The Committee allotted 16 MLAs Flats, 7 Servant quarters and 6 Motor garages to the Hon'ble Members by draw of lots.
5.	25th April, 2000	7	The Committee discussed the various points with the Chief Engineer, UT, Chandigarh regarding improvement in the Haryana MLAs Hostel i.e. removal of leakage in rooms,rennovation of bath rooms, water pipe line,iron railing and electrical re-wiring etc.
6.	2nd May, 2000	6	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot ), Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.  (ii) The Committee condoled the death of Shri Sher Singh, respected uncle of the Hon'ble Deputy Speaker, who expired on 1st May, 2000 at Gurgaon. The prayed to the God to grant peace to the departed soul and courage to the members of bereaved family to sustain the irreparable loss.
7.	3rd May,2000	7	The Committee discussed the various steps to be taken for the improvement in the Haryana MLA s Hostel and Flats.
8.	10th May, 2000	5	(i) In the absence of Chairperson Shri Uday Bhan, a member of the Committee was chosen to preside

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			(ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.
			(iii) The Committee finalised its study tour programme to Kullu and Manali, which is to commence from 16.5.2000.
9.	15th May, 2000	5	(i) The Committee decided to postpone its visit to Kullu & Manali fixed for 16th May, 2000.
			(ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.
10.	24th May, 2000	8	(i) In the absence of the Ex-officio Chairperson, Shri Dharampal (Nilokheri), a member of the Committee was chosen to preside over the meeting.
			(ii) The Committee discussed the various steps to be taken for improvement in the Haryana MLAs Hostel and Flats.
11.	30th May, 2000	6	(i) In the absence of the Ex-Officio Chairperson Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.
			(ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.
12.	6th June, 2000	6	(i) The Committee discussed with the representatives of the Public Work (B & R) Department in respect of Progress Report of 16 MLAs Flats in Sector-3, Chandigarh and Maintenance of Haryana MLAs Hostel and Flats i. e. installation of A.Cs and Desert Cooler Aqua guard and new water cooler and supply the sufficient bedding articles in the rooms of Haryana MLAs Hostel.
			(ii) The Committee discussed with the representative of the Hospitality Organisation Haryana in respect of improvement of Catering service in the Haryana MLAs Hostel Canteen.



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13.	13th June, 2000	7	<p>(i) The order of the Hon'ble Speaker dated 27.10.99 regarding handed over the maintenance alongwith the staff engaged for upkeep &amp; Mainenance to back to Vidhan Sabha was placed before the Committee, the Committee decided that the existing system may continue and there is no necessity to change the system.</p> <p>(ii) A memo No. 456 dated 23rd March,2000 received from the SDE, Electrical, Sub Division No. 5, Chandigarh regarding regularisation of extended electrical load of Haryana MLAs Hostel was placed before the Committee, the Committee decided that the matter may be referred back to the quarter concerned and may be asked to take up this matter with the SDE, Maintenance Sub Division, UT, Chandigarh who makes the payment of electricity bills in respect of MLAs Hostel.</p> <p>(iii) A memo No. A-4/99 dated nil from secretary House Allotment Committee, Chandigarh regarding revision of license fee of MLAs Flats/ Servant quarters/Motor Garages was placed before the Committee, the Committee noted the contents, thereof.</p> <p>(iv) In respect of reservation in Rest/Guest House, the Committee decided that the Chief Secretary to Govt. Haryana may be requested to reserve accommodation for the MLAs in the Rest/Guest House of the State in view of Olympic day Celebration.</p> <p>(v) The Committee decided to fix its meeting with the EIC (B &amp; R) and Chief Engineer alongwith Chief Architect, Haryana and UT to discuss the matter regarding contraction of MLAs Flats and Maintenance of MLAs Hostel/</p>

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14.	22nd June, 2000	4	<p>(i) In the absence of Chairperson Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting .</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.</p>
15.	27th June, 2000	7	<p>(i) The Committee discussed with the representative of Chandigarh Administration, Chief Engineer, UT, Engineer-in-Chief , PWD (B &amp; R) Haryana, and Chief Architect, Architect Department, Haryana in regard to the latest position for the construction of 16 MLAs Flat in Sector-3, Chandigarh. The Committee also discussed on various points i.e. installation of A.Cs. and Desert Coolers in the MLAs Hostel Flats, installation of Aquaguard, Renovation of Bath-rooms, installation of Iron railing improvement in the parking place, re-wiring etc.</p>
16.	29th June, 2000 (Shimla)	5	<p>(i) In the absence of the Chairperson Shri Uday Bhan a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various points regarding improvement in the Haryana MLAs Hostel and Flats.</p>
17.	4th July, 2000	6	<p>(i) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.</p> <p>(ii) The Committee decided to undertake the study tour to the State of Rajasthan w.e.f. 25.7.2000 to 1.8.2000.</p>
18.	11th July, 2000	7	<p>(i) Memo No. 923 dated 19.4.2000 received from the Executive Engineer, Bridge Construction Division, Haryana PWD (B &amp; R) regarding</p>

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estimates for providing 22 Numbers Air Conditioners 22 Desert Coolers in Haryana MLAs Flats was placed before the Committee and the Committee noted the contents thereof.

- (ii) Memo No. Arch-2000/SA 1/3274, dated 21.4.2000 received from the Chief Architect, Haryana Department, Department of Architecture Chandigarh for providing of glazing in the rear verandah in MLAs Hostel was placed before the Committee and the Committee noted the contents thereof.
- (iii) Memo No. 3403/Works 1 dated 21/26.4.2000 received from the DIC, PWD (B & R) Haryana regarding back side verandah to be covered with glazing and installation of Substation in MLAs Hostel for installation of A.C in each room the Committee decided that matter may be taken up by EIC, Haryana PWD (B & R) with the Chandigarh Administraton at the earliest.
- (iv) Memo No. 72/W-1/3635/W-1, dated 9.5.2000 received from the EIC, Haryana PWD (B & R), Chandigarh regarding rough cost estimate for providing additional bedding items in Haryana MLAs Hostel was placed before the Committee, the Committee desired that the estimate may be sent back and asked to take necessary action at his own level.
- (v) Memo No. 11723/DSS received from the Director General of Police, CID Haryana for reservation in the Haryana MLAs Hostel was placed before the Committee the Committee decided that the KOT arrangements may be made on the pattern of Punjab MLAs Hostel.

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			<p>(vi) The Committee was informed that there is much shortage of accommodation in the Haryana MLAs Hostel, therefore, the Committee decided that a circular letter may be sent to all the MLAs to deposit their keys on the reception counter at the time of leaving the room.</p> <p>(vii) The Committee confirmed the proceedings of the meetings of the Committee held on the following dates :— 5.4.2000, 11.4.2000, 17.4.2000, 18.4.2000, 25.4.2000, 2.5.2000, 10.5.2000, 15.5.2000, 24.5.2000, and 30.5.2000.</p>
19.	18th July, 2000	5	The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.
20.	24th July, 2000	7	--do--
21.	26th July, 2000 (Jaipur)	7	<p>(i) The Chairperson of the House Committee of Rajasthan Vidhan Sabha welcomed the House Committee of Haryana Vidhan Sabha and discussed the matter of common interest of Hon'ble members.</p> <p>(ii) The Hon'ble Deputy Speaker, Ex-Officio Chairperson of the House Committee thanked the House Committee of Rajasthan Vidhan Sabha Chairperson of the Committee and discussed the common interest of members.</p>
22.	29th July, 2000	6	<p>(i) In the absence of the Chairperson of the Committee Shri Hamid Hussain a member of the Committee was chosen to preside over the meetings during tour.</p> <p>(ii) The Committee review the discussion made in the meeting held on 26.7.2000 with Sister Committee of Rajasthan Vidhan Sabha</p>

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23.	1st August, 2000	6	The Committee reviewed the discussion with the Sister Committee of Rajasthan and discussed the facilities provided to the Hon'ble Members.
24.	8th August, 2000	5	<p>(i) In the absence of Ex-officio Chairperson Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Letter No. 39/1/2000-Pol. (5P), dated June, 2000 received from the Chief Secretary to Govt. Haryana for the installation of 22 Nos. A.Cs. and 22 Nos. Desert Cooler in the Haryana MLAs Flats was placed before the Committee and the Committee decided that the matter may be sent back to the quarter concerned with the request that the requisite information be obtained directly with the EIC, Haryana PWD (B &amp; R) Branch Chandigarh.</p>
25.	17th August, 2000  (Shimla)	3	<p>(i) In the absence of the Ex-Officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting .</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.</p>
26.	24th August, 2000	6	<p>(i) The Committee allotted the rooms to the Hon. member of Haryana Vidhan Sabha for the Session period.</p> <p>(ii) The Committee decided that the Hon. members may be requested through a circular letter to intimate their local as well as permanent address along with telephone/mobile numbers so that they may be contacted in time of urgency.</p>
27.	30th August, 2000	6	The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.

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28.	13th September, 2000	7	The Committee was aggrieved to learn about the said demise of respect mother of Shri Daryab Singh Rajora, MLA, special invitee to the House Committee. The Committee also prayed to the God to grant peace to the departed soul and courage to the family members.
29.	20th September, 2000	3	<p>(i) In the absence of Ex-officio Chairperson Shri Hamid Hussain, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Memo, received from the Chief Architect, Haryana vide Endst. No. Arch- 2000/6596 dated 28.8.2000 in respect of construction of MLAs Flats for the members, was placed before the Committee. The Committee after discussion decided that the Engineer-in-Chief, Public Works (B &amp; R) Department Haryana, Chief Architect Haryana, Chief Engineer, UT and Chief Architect UT, Chandigarh may be asked to attend the next meeting of the House Committee.</p>
30.	27th September, 2000	7	<p>(i) The Committee discussed the matter regarding Construction of 16 MLAs Flats and latest position thereof with Engineer-in-Chief, Haryana PWD (B &amp; R) and the Chief Architect, Haryana. The Committee also discussed for the installation of A.C. &amp; desert coolers in MLAs Flats, and installation of A.Cs in MLAs Hostel and directed to take immediate necessary action.</p> <p>(ii) The Committee discussed the matter with the Chief Engineer, UT, and Architect, Department of Urban Planning, Chandigarh on the following points:-</p> <ol style="list-style-type: none"> <li>(a) Renovation of bath rooms;</li> <li>(b) Installation of Iron railing;</li> <li>(c) Construction of Seperate Cabin</li> </ol>

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			for members in the Canteen of MLAs Hostel;
			(d) Rewiring of electricity;
			(e) Development of parking area; and
			(f) Installation of exhaust fans in the Haryana MLAs Hostel;
31.	3rd October, 2000	5	<p>(i) In the absence of Ex-Officio Chairperson Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting .</p> <p>(ii) On the sudden demise of Sh. Virender Singh, Former Minister and veteran parliamentarian, a condolence resolution was passed by the Committee and as mark of respect, the Committee stood in silence for two minutes and also decided to send the resolution to the breaved family.</p>
32.	10th October, 2000	6	The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.
33.	20th October, 2000	6	<p>(i) The Hon'ble Deputy Speaker welcomed the Sister Committee of Tamil Nadu Legislative Assembly and discussed on the scope and functions of the Committee. Acting Chairperson of the sister Committee of the Tamil Nadu Legislative Assembly thanked for warm welcomed and Hospitality.</p> <p>(ii) The Committee decided to undertake study tour to the States of Karnataka and Tamil Nadu w.e.f. 14.11.2000 to 28.11.2000.</p>
34.	25th October, 2000	4	(i) In the absence of Ex-officio Chairperson Sh. Uday Bhan, a member of the Committee was chosen to preside over the meeting .
35.	30th October, 2000	5	--do--
36.	8th November, 2000	7	(i) Copy of the memo received vide Erdst. No. Arch-2000/10042, dated 10.10.2000 from the Chief Architect & Secretary, Deptt. of Urban Planning, Chandigarh

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			Administration, Chandigarh alongwith drawings regarding covering of back side verandah and upgradation of toilets in the Haryana MLAs Hostel. The Committee desired that the Engineer-in-Chief, PWD (B & R) Haryana be requested to the work done by keeping liaison with the Chief Engineer, UT, Chandigarh that the A.Cs could be installed.
			(ii) The Committee discussed the various steps to be taken for the improvement in the MLAs Hostel and Flats.
			(iii) The Committee postponed its study tour to the State of Karnataka and Tamil Nadu w.e.f. 14th Nov., 2000 to 28th Nov., 2000 and decided to undertake the study tour to the same States from 2nd January to 15 January, 2001.
37.	13th November, 2000	5	(i) The matter regarding installation of socket, plugs for the telephone instruments installed in the rooms of Haryana MLAs Hostel was placed before the Committee. The Committee discussed the matter in detail and desired that the decision taken by the previous House Committee be implemented immediately so as to avoid any inconvenience to the Hon'ble Members.
			(ii) The Committee discussed the matter regarding construction of 16 N MLAs flats, Servant quarters and Motor garages and desired that the EIC, PWD (B & R) Haryana, the Chief Architect, Haryana and the EIC, PWD Public Health Haryana be asked to appear before the Committee in its next meeting to be held on 21.11.2000.
			(iii) Endst. No. Arch-2000/10042, dated 10-10-2000 received from the Chief Architect and Secy., Deptt. of Urban Planning, Chandigarh Administration



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			Chandigarh regarding the provision of glazing of back side verandah and upgradation of existing toilets was placed before the House Committee and the Committee noted the contents thereof.
38.	21st November, 2000	7	The representative of P.W.D. (B&R) Haryana not attended the meeting, therefore, the Committee discussed the matter regarding construction of 16 New MLAs Flats with the Chief Architect, Haryana.
39.	28th November, 2000	7	<p>(i) The Committee discussed the matter regarding construction of 16 New MLAs flats with the Engineer-in-Chief, Haryana, PWD (B&amp;R) and fixed the time to lay down the foundation stone by the Hon'ble Chief Minister Haryana in the month of January, 2001.</p> <p>(ii) The Committee also discussed the following points with the Engineer-in-Chief, Haryana, PWD (B&amp;R) Branch Chandigarh:-</p> <ul style="list-style-type: none"> <li>(a) Provision for installation of A.Cs. and Desert Coolers in the MLAs Flats ;</li> <li>(b) Provision for installation of A.Cs. in the MLAs Hostel ;</li> <li>(c) Provision for sufficient bedding articles in the MLAs Hostel ;</li> <li>(d) Provision for installation of A.Cs. in the Cabin for MLAs in MLAs Hostel Canteen.</li> </ul>
40.	5th December, 2000	7	The Committee disussed the matter regarding improvement in the Haryana MLAs Hostel and Flats and desired that the Director, Hospitality Department may be called for in the next meeting.
41.	12th December, 2000	7	The Committee discussed the various points with the representative of Hospitality Organisation, Haryana for catering arrangements in the MLAs Hostel Canteen.

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42.	19th December, 2000	5	<p>(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee decided that during their study tour to the States of Karnataka and Tamil Nadu the Committee will hold its own meetings at Ooty on 6th January, 2001 and also hold its own meeting at Mysore on 7th January, 2001.</p>
43.	27th December, 2000	6	The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.
44.	1st January, 2001	6	<p>(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen over to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement in the MLAs Hostel and Flats.</p>
45.	2nd January, 2001	7	The Committee framed the questionnaires to be discussed with the counter-part Committee of Karnataka State.
46.	5th January, 2001	7	The Committee discussed the various matters of common interest with each other with the sister Committee of Karnataka Legislative Assembly.
47.	6th January, 2001	7	The Committee reviewed the discussion of the meeting held with the sister Committee of Karnataka Legislative Assembly.
48.	7th January, 2001	7	The Committee reviewed the tour programme to visit the places of Kanniyakumari, Madurai, Rameshwaram and Chennai of Tamil Nadu State.
49.	9th January, 2001	7	The Committee partly framed the questionnaire to be discussed with the sister Committee of Tamil Nadu Legislative Assembly.
50.	10th January, 2001	7	The Committee framed the questionnaire.
51.	11th January, 2001	7	The Secretary welcomed the Chairperson, members, officers and officials of the Haryana

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			Legislative Assembly and informed the Committee that the sister Committee of Tamil Nadu is not available to welcome the Committee, due to some unavoidable circumstances. The Committee discussed with the Secretary of Tamil Nadu Legislative Assembly about the various common interests and also discussed about the working of House Committee of both Assembly. After discussion, the Chairperson of Haryana Legislative Assembly and the Secretary of Tamil Nadu Legislative Assembly exchanged their booklets relating to the scope and functions of House Committees.
52.	16th January, 2001	6	<p>(i) In the absence of the Ex-officio Chairperson, Sh. Uday Bhan a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the matter regarding improvement in the Haryana MLAs Hostel and Flats.</p>
53.	23rd January, 2001	7	<p>(i) In the absence of the Ex-officio Chairperson, Sh. Uday Bhan a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Memo No. EEE-1/CB/2K/12370 dated 19-12-2000 received from the Executive Engineer, Elect. Div. No. 1, Chandigarh for providing rewiring and augmentation of switchgear in MLAs Hostel and the Committee decided that two rooms at a time may be provided for further rewiring so as to avoid inconvenience to the Hon'ble Members.</p>
54.	30th January, 2001	5	(i) The Committee placed on record its deep sense of sorrow and grief in the severe earth quake that sheek whole of Gujrat, resulting in the death of the thousands of people and scare of others injured and prayed for the departed souls rest in pleased.

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			(ii) Letter dated 30-8-2000 received from the Chandigarh Administration regarding room rent was placed before the Committee discussed in detail and decided that matter may be settled on the pattern of Punjab Vidhan Sabha.
55.	5th February, 2001	7	In the absence of the Ex-officio Chairperson of the Committee Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting. The Committee discussed the matter regarding stay of Gunman of MLAs in the Haryana Bhawan, New Delhi.
56.	7th February, 2001	7	(i) In the absence of the Ex-officio Chairperson, of the Committee Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats. (iii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 16-2-2001 at 2-00 P.M.
57.	14th February, 2001	6	(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting (ii) The Engineer in Chief, PWD (B&R) Haryana was to be orally examined by the Committee but due to urgent work he was unable to attend the meeting, therefore, the Committee decided to postpone the oral examination of the department.
58.	16th February, 2001	6	(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the matter with the Resident Commissioner, Haryana Bhawan, New Delhi

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			regarding facilities are being provided to MLAs in the Haryana Bhawan, New Delhi.
59.	20th February, 2001	6	<p>(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various points to be taken for the improvement in the Haryana MLAs Hostel and Flats.</p>
60.	28th February, 2001	6	<p>(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee allotted the rooms to the Hon'ble members for the ensuing Session.</p>
61.	8th March, 2001	7	The Committee discussed the various points for the improvement in the Haryana MLAs Hostel and Flats.
62.	21st March, 2001	6	<p>(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement in the Haryana MLAs Hostel and Flats.</p>
63.	22nd March, 2001	5	<p>(i) In the absence of the Ex-officio Chairperson, Shri Uday Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various points for the improvement in the Haryana MLAs Hostel and Flats.</p>
64.	23rd March, 2001	2	<p>(i) In the absence of the Ex-officio Chairperson, Shri Dharampal. (Nilokheri) a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various matters regarding facilities being provided to the Hon'ble members.</p>

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65.	29th March, 2001	(i)	In the absence of the Ex-officio Chairperson, Shri Dharampal. (Nilokheri) a member of the Committee was chosen to preside over the meeting.
		(ii)	The Committee discussed the various steps to be taken for the improvement of MLAs Hostel and Flats.

### Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## LIBRARY COMMITTEE

The Committee consisting six members and three special invitees was nominated by the Hon'ble Speaker on 23rd March, 2000 for the year of 2000-2001. Shri Rajinder Singh Bisla, a member of the Committee was appointed as Chairperson.

The names of the members, special invitees of the Committee and the number of meetings attended by each of them out of the Total No. 60 meetings held during the period under review are given below :—

Sr. No.	Name of Members	Number of Meetings attended
1.	Shri Rajinder Singh Bisla	Chairperson 24
2.	Shri Jai Parkash Barwala	Member 57
3.	Shri Karan Singh Dalal	Member 58
4.	Dr. Raghubir Singh Kadyan	Member 55
5.	Shri Ramesh Rana	Member 32
6.	Shri Amar Singh	Member 53
7.	Shri Shashi Ranjan Parmar	Spl. Invitee 52
8.	Shri Jitender Singh	Spl. Invitee 55
9.	Shri Dharampal (Nilokheri)	Spl. Invitee 46

*Shri Dharam Pal (Nilokheri) MLA, was nominated by Hon'ble Speaker as a special invitee w.e.f. 18-7-2000 to serve the Committee for the remaining period of the year 2000-2001.*

The Committee selected the Publications on different subjects. The value of Publication purchased during the year 2000-2001 including the cost of newspapers/ magazines etc. was rupees 57990/- in addition to it Government Publications worth Rs.7310/- were also purchased.

### Meeting held and Business Transacted

Details regarding the dates of meetings held, number of members including special invitees present and Business Transacted in each meeting, are as given below:—

Sr. No.	Date of meeting	No. of members present	Business Transacted
1	2	3	4
1.	5th April, 2000	6	<p>(i) The Under Secretary welcomed the members of the Library Committee and explained to them the scope and functions of the Committee.</p> <p>(ii) The Committee decided that all newspapers/ magazines subscribed at</p>

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			present be also subscribed for the year 2000-2001.
			(iii) The Committee decided that like that of previous years, the book in English, Hindi, Punjabi and Urdu <i>etc.</i> on different subjects be purchased for the use of Library on basis of discount recommended by the Good Office Committee.
2.	11th April, 2000	7	The Committee recommended that the Magazine 'India Today Plus' be discontinued.
3.	18th April, 2000	7	The Committee decided that a circular may be sent to all the Hon'ble members of Haryana Vidhan Sabha requesting them to give the suggestion about the books which they want to purchase for the use of Library. They may also be requested to mention the name of books, writer and the price of books, if possible.
4.	25th April, 2000	8	The Committee selected 4 books for the use of Library.
5.	2nd May, 2000	7	The Committee selected 7 books for the use of Library. The Committee also observed that a letter may also be sent to Arya Pratinidhi, Dayanand Math, Rohtak to obtain the information as to whether any book or Dada Basti Ram Arya (Social Reformer) is available with them.
6.	9th May, 2000	8	The Committee selected 4 books for the use of Library.  (i) The request of the Secretary regarding change in supply of some newspaper at his residence was brought to the kind notice of the Committee and the Committee keeping in view the request of the Secretary recommended that in place of Aji Samachar and Navbharat Times Newspaper, The Pioneer and Amar Ujala Newspaper be supplied. Besides it Dainik Bhaskar Newspaper may also be supplied.



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7.	16th May, 2000	5	Paper placed before the Committee. The Committee agreed to the proposal of purchasing bound volume of Current Central Legislature for the year 1997 to up to date.
8.	23rd May, 2000	7	The Committee selected 9 books for the use of Library.
9.	30th May, 2000	7	The Committee selected 14 books for the use of Library.
10.	6th June, 2000	7	The Committee selected 4 books for the use of Library.
11.	13th June, 2000	6	The Committee selected 27 books for the use of Library.
12.	22nd June, 2000	5	The Committee selected 3 books for the use of Library.
13.	27th June, 2000	6	The Committee selected 5 books for the use of Library.
14.	4th July, 2000	8	<p>(i) The Committee confirmed the proceeding of the various meetings of the Committee.</p> <p>(ii) The Committee selected 6 books for the use of Library.</p> <p>(iii) The Committee also decided to undertake a Sport Study Tour to the J&amp;K Assembly on 21st July, 2000 by Air.</p>
15.	12th July, 2000	6	<p>(i) The Committee selected 6 books for the use of Library.</p> <p>(ii) The Committee observed that book/ Government Literature regarding Policy and Design of SYL canal should be made available for study of members in the Library. The Committee decided that the Chief Secretary, Government of Haryana be requested in this regard to supply the Literature on SYL canal urgently for perusal of the Committee.</p> <p>(iii) The Committee cancelled its one day Study Tour to Srinagar already fixed and decided to undertake the Study Tour of J&amp;K from 1st August to 5th August 2000.</p>

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16.	18th July, 2000	5	The Committee selected 2 books for the use of Library.								
17.	25th July, 2000 (New Delhi)	8	The Committee confirmed the various proceedings of the meetings.  (i) The Committee decided to purchase the following magazines/newspapers for the use in the Library.  <table border="0"> <thead> <tr> <th>Magazines</th> <th>Newspapers</th> </tr> </thead> <tbody> <tr> <td>C.S.R.</td> <td>(1) Employment News</td> </tr> <tr> <td></td> <td>(2) Hari Bhumi</td> </tr> <tr> <td></td> <td>(3) Dainik Bhaskar</td> </tr> </tbody> </table>	Magazines	Newspapers	C.S.R.	(1) Employment News		(2) Hari Bhumi		(3) Dainik Bhaskar
Magazines	Newspapers										
C.S.R.	(1) Employment News										
	(2) Hari Bhumi										
	(3) Dainik Bhaskar										
18.	1st August, 2000	6	(ii) The Committee selected 4 books for the use of Library.  (i) Consideration of paper placed before the Committee.  (ii) The Committee selected 4 books for the use of Library.								
19.	8th August, 2000	7	(i) The Committee selected 3 books for the use of Library.  (ii) The Committee cancelled its rescheduled Tour to J&K. The committee further decided to undertake a Study Tour to State of Rajasthan from 22nd August to 28th August, 2000.								
20.	14th August, 2000	7	(i) The Committee selected 4 books for the use of Library.  (ii) The Committee postponed its Tour to the State of Rajasthan.								
21.	22nd August, 2000	9	The Committee selected 12 books for the use of Library.								
22.	29th August, 2000	5	The Committee selected 6 books for the use of Library.								
23.	15th September, 2000	8	The Committee welcomed the members of the Library Committee Karnataka Legislature Assembly and decided on the scope and function of the Committee.								

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24.	20th September, 2000	9	<p>(i) The Committee selected 4 books for the use of Library and two books for the use of member of the privileges Committee.</p> <p>(ii) The Committee decided to hold its meetings at Haryana Bhawan New Delhi on 4th October and 5th October, 2000.</p>
25.	26th September, 2000	9	The Committee selected 6 books for the use of Library.
26.	3rd October, 2000	6	The Committee decided to purchase 'Compuer Today' magazine for the use of Library.
27.	4th October, 2000 (New Delhi)	6	The Committee selected 30 books for the use of Library.
28.	5th October, 2000 (New Delhi)	6	The Committee selected 15 books for the use of Library.
29.	10th October, 2000	8	The books were placed before the Committee for selection but the Committee did not select any book.
30.	17th October, 2000	8	<p>(i) The Books were placed for selection before the Committee but the Committee did not select any book.</p> <p>(ii) The Committee decided to hold its meetings on 15th November, 2000 and 16th November, 2000 at Kulu Manali.</p>
31.	24th October, 2000	7	The Committee selected 9 books for the use of Library.
32.	31st October, 2000	8	Books were placed for selection before the Committee but the Committee did not select any book.
33.	7th November, 2000	8	The Committee decided to purchase Two Copies of the 5th Pay Commission Report.
34.	13th November, 2000	6	Books were placed for selection before the Committee but the Committee did not select any book.
35.	15th November, 2000	8	The Committee discussed various matter

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36.	16th November, 2000 (Manali)	8	The Committee scrutinized Haryana Vidhan Sabha Library Rules.
37.	21st November, 2000	7	The Committee selected 6 books for the use of Library.
38.	28th November, 2000	7	(i) The Committee selected 7 books for the use of Library.  (ii) The Committee decided to hold its own meetings at Jaipur, Udaipur, Mount Abu and New Delhi on 13th December, 2000, 15th December, 2000, 16th December, 2000 and 19th December, 2000.
39.	5th December, 2000	9	The Committee selected 5 books for the use of Library.
40.	12th December, 2000	9	The Committee discussed various matter regarding its study tour to State of Rajasthan.
41.	13th December, 2000 (Jaipur)	8	The Committee Visited the Library Rajasthan Legislative Assembly and discussed matters relating to the Lib. and Library Rules Legislative Assembly.
42.	15th December, 2000 (Udaipur)	6	The Committee visited the State Library Udaipur.
43.	16th December, 2000 (Mount Abu)	6	The Committee reviewed the discussion held during its visit to Library at Jaipur and Udaipur.
44.	19th December, 2000 (New Delhi)	8	The Committee visited the Major Book Sellers and Publishers at Delhi and collected catalogues of books.
45.	27th December, 2000	7	Books were placed for selection before the Committee but the Committee did not select any book.
46.	3rd January, 2001	6	Books were placed for selection before the Committee but the Committee did not select any book.
47.	9th January, 2001	6	The Committee selected 4 books for the use of Library Committee.
48.	16th January, 2001	9	The Committee selected 5 books for the use of Library Committee.
49.	23rd January, 2001	6	The Committee selected 6 books for the use of LibRARY Committee.

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50.	30th January, 2001	5	The Committee placed on records its deep sense of sorrow grief on the sad and untimely demise of those persons who died in the massive earthquake in Gujrat on 26th January, 2001.
51.	6th February, 2001	5	Books were placed for selection before the Committee but the Committee did not select any book.
52.	13th February, 2001	8	Books were placed for selection before the Committee but the Committee did not select any book.
53.	19th February, 2001	3	Books were placed for selection before the Committee but the Committee did not select any book.
54.	21st February, 2001 (New Delhi)	7	The Committee selected 5 books for the use of Library Committee.
55.	22nd February, 2001 (New Delhi)	7	The Committee selected 6 books for the use of Library Committee.
56.	27th February, 2001	8	Books were placed for selection before the Committee but the Committee did not select any book.
57.	20th March, 2001	7	Books were placed for selection before the Committee but the Committee did not select any book.
58.	26th March, 2001 (New Delhi)	8	Books were placed for selection before the Committee but the Committee did not select any book.
59.	28th March, 2001	7	The Committee visited to various publishers/ booksellers and collected catalogues of books of latest edition or are in print.
60.	29th March, 2001 (New Delhi)	6	The Committee visited to various publishers/ booksellers and collected catalogues of books of latest edition or are in print.

### COMMITTEE ON PETITIONS

(Under rule 303)

1. The Committee on Petitions for the 2nd (September) Session 2000. of Tenth Vidhan Sabha was nominated in the month of August, 2000 by the Hon'ble Speaker Under rule 303(I) of the Rule of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on the 5th September, 2000.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of the Members	
1.	Sh. Gopi Chand Gahlot, Deputy Speaker.	Ex.-Officio Chairperson
2.	Sh. Bhagwan Sabai Rawat, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Sh. Abhay Singh Chautala, M.L.A.	Member
5.	Sh. Zakir Hussain, M.L.A.	Member

4. Meeting held and Business Transacted :—

The Committee did not held any meeting upto 26th February, 2001.

1. The Committee on Petitions for the 3rd (March) Session, 2001 of the Tenth Vidhan Sabha was nominated in the month of February, 2001 by the Hon'ble Speaker Under rule 303 (I) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on 5th March, 2001.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-Officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of the Members	
1.	Sh. Gopi Chand Gahlot, Deputy Speaker.	Ex.-officio Chairperson
2.	Sh. Bhagwan Sabai Rawat, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Sh. Abhay Singh Chautala, M.L.A.	Member
5.	Sh. Zakir Hussain, M.L.A.	Member

5. Meeting held and business transacted :—

The Committee did not held any meeting up to 31st March, 2001.

## RULES COMMITTEE

The Committee consisting of seven Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 23rd March, 2000 vide Notification No. HVS-LA-70/2000/22, dated the 24th March, 2000.

The Committee held 56 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	22
	Ex-Officio Chairperson	
2.	Dr. Jai Parkash Sharma, M.L.A.	52
3.	Shri Bhupender Singh Hooda, M.L.A.	27
4.	Shri Sher Singh, M.L.A.	54
5.	Shri Ram Kuwar Saini, M.L.A.	44
6.	Shri Shashi Ranjan Parmar, M.L.A.	32
7.	Shri Krishan Pal Gujar, M.L.A.	27
*8.	Shri Jai Parkash Gupta, M.L.A.	51

\* *Shri Jai Parkash Gupta, M.L.A. was nominated as a member of the Committee by the Speaker w.e.f. 5th April, 2000 vide notification No. HVS- LA-70/2000/33, dated the 5th April, 2000.*

### Meetings at places other than Chandigarh

The Rules Committee held six meetings at Haryana Bhawan, New Delhi, Faridabad, Mount Abu and Jaisalmer which are included in the total number of 56 meetings.

### Business Transacted

The Rules Committee examined the first 151 Rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain recommendations/suggestions etc. therein but no report was presented during the period under review.

### Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 9th March, 2000, continued to function upto 22nd August, 2000 when a new Committee was nominated by the Hon'ble Speaker on the 23rd August, 2000 and notified *vide* Notification No.HVS-LA-44/2000/40, dated the 25th August, 2000.

The Committee which was constituted on 23rd August, 2000 held one meeting *i.e.* on 5th September, 2000. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below:-

Sr. No.	Name of Member	Number of meeting attended
1.	Shri Satbir Singh Kadian, Speaker	1
2.	Shri Om Parkash Chautala, Chief Minister	1
3.	Shri Sampat Singh, Finance Minister	1
4.	Shri Dhir Pal Singh, Minister, Town and Country Planning.	1
5.	Shri Bhajan Lal, M.L.A., Leader of Opposition	1
6.	Shri Ram Bhagat, M.L.A	1
	<b>Special Invitee</b>	
7.	Shri Gopi Chand Gahlot, Deputy Speaker	1

### Report Presented

The following report was presented on the date noted against:-

Sr. No.	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for Transaction of Government Bussiness for the meetings of the Haryana Vidhan Sabha held from 5th to 6th September, 2000 <i>i.e.</i> Obituary Referances, Papers to be laid/ re-laid on the Table of the House and Government Business	5th September, 2000.

The Committee which was constituted on the 23rd August, 2000, continued to function upto 22nd February, 2001 when a new Committee was nominated by the Hon'ble Speaker on the 23rd February, 2001 and notified *vide* Notification No. HVS-LA-37/2001/5/, dated 23rd February, 2001.

The Committee which was constituted on 23rd February, 2001 held one meeting *i.e.* on 5th March, 2001. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below:-



Sr. No.	Name of Member	Number of meeting attended
1.	Shri Satbir Singh Kadian, Speaker	1
2.	Shri Om Parkash Chautala, Chief Minister	1
3.	Shri Sampat Singh, Finance Minister	1
4.	Shri Dhir Pal Singh, Minister, Town and Country Planning.	1
5.	Shri Bhajan Lal, M.L.A., Leader of Opposition	1
6.	Shri Ram Bhagat, M.L.A Special Invitee	1
7.	Shri Gopi Chand Gahlot, Deputy Speaker	1

### Report Presented

The following report was presented on the date noted against:-

Sr. No.	Subject of Report	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held on the 5th March, 2001, 7th to 8th March, 2001 and from 12th to 15th March, 2001 i.e. Obituary References, Papers to be laid/re-laid on the Table of the House, Discussion on Governor's Address, Resumption of Discussion on Governor's Address, Presentation on Supplementary Estimates for the year 2000-2001 and the Report of the Estimates Committee thereon, Resumption of Discussion of Governor's Address and Voting on Motion of Thanks, Discussion and Voting on Supplementaty Estimates for the year 2000-2001, Presentation of Budget Estimates for the year 2001-2002, General Discussion on Budget Estimates for the year 2001-2002, Presentation of Reports of Assembly Committees, Resumption of Discussion on Budget Estimates for the year 2001-2002 and reply by the Finance Minister, Discussion and Voting on Demands for Grants on Budget Estimates for the year 2001-2002, The Haryana Appropriation Bill in respect of Supplementary Estimates for the year 2000-2001, The Haryana Appropriation Bill in respect of Budget Estimates for the year 2001-2002 and Legislative Business.	5th March, 2001